

BEFORE THE NATIONAL GREEN TRIBUNAL,
(EASTERN ZONE BENCH, KOLKATA)
MEMORANDUM OF APPLICATION
[Under Section 18(1) read with Sections 14, 15 and 17 of National
Green Tribunal Act, 2010]
ORIGINAL APPLICATION NO. **96** OF 2025/EZB

LITTLE FLOWER KINDER GARTEN SCHOOL

....Applicant

VERSUS

THE STATE OF WEST BENGAL & ORS.

....Respondents

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Applicant



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BEFORE THE NATIONAL GREEN TRIBUNAL,
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MEMORANDUM OF APPLICATION
[Under Section 18(1) read with Sections 14, 15 and 17 of National
Green Tribunal Act, 2010]

ORIGINAL APPLICATION NO. OF 2025/EZB;

IN THE MATTER OF:

LITTLE FLOWER KINDER GARTEN
SCHOOL

... APPLICANT
VERSUS

THE STATE OF WEST BENGAL &
ORS.

... RESPONDENTS

SYNOPSIS

The applicant is running a Kinder Garten School for little children/kids under the name and style "Little Flower Kinder Garten School" at Bajimolla, Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302 and at present the applicant is having 250 number of students in their school, aged between 3 years to 12 years.

That on 9th April 2024 and 5th June 2024, the applicant complained against the private respondent no. 9 for running a factory at address mentioned above which is causing huge air pollution for set up a plastic oil manufacturing plant from waste plastic. The said company obtained Consent to Establish from West Bengal Pollution Control Board (WBPCB) for manufacturing Glass Fiber Reinforced Plastic Products but subsequently surrendered the same and obtained fresh Consent To Establish for manufacturing Reprocessed Plastic Granule; however, in violation of the aforesaid "Consent to Establish", the said Industry ultimately established and started manufacturing plastic oil from waste plastic thereby causing huge air pollution including order problem.

Since the applicant is running a Kinder Garten School, wherein more than 250 students of different age group between 3 years to 12 years, for obvious reasons, the little kids are facing breathing problems due to huge air pollution and ~~order~~ problems which are day to day creating from the said industry. ~~order~~

The aforesaid Industry was duly inspected by the officials of WBPCB and the allegations and/or complaints made by the applicant school were found to be true and genuine.

A hearing was given by WBPCB to all concerned including the polluting industry and the applicant school wherein it was established beyond doubt that the private respondent no. 9 did not follow any pollution norms laid down by the West Bengal Pollution Control Board as well as the said establishment was running without obtaining any Consent to Establishment and/or Consent to Operate from the West Bengal Pollution Control Board.

Accordingly, after hearing the submissions of all concerned, the respondent no. 5 vide Order dated 16th July 2024 directed for immediate closure of the said polluting industry and the electricity connection of the unit was ordered to be disconnected forthwith. The Officer-On-Special Duty vide Memo No. 7085(14)-PCB/HGY/O/6740-2022(I) dated 16th July 2024, directed the Officer-in-Charge, Dhaniakhali Police Station to execute the aforesaid order of closure of the Industry run by the respondent no. 9 and the Director (HR), West Bengal State Electricity Distribution Company Limited (WBSEDCL) was directed to take necessary steps for disconnection of electricity of the said Unit. The Environmental Engineer and In-Charge, Hooghly Regional Office, WBPCB was requested to take necessary steps for proper execution of the closure order and also visit the unit involving the local police station and the Nodal Police Officials.

Unfortunately, even after receiving the aforesaid order of closure dated 16th July 2024, neither the officials of West Bengal State Electricity Distribution Corporation Limited nor the Police Officials had taken any steps in order to execute the said order of closure which compelled the applicant school to serve another letter on 29th July 2024 thereby requesting all concerned to act in compliance with the said order dated 16th July 2024.

Upon receiving the said letter dated 29th July 2024, the aforesaid authorities however duly complied with the said order dated 16th July 2024.

However, this action on the part of the statutory authority did not prevent the said private respondent no. 9, to continue to run their manufacturing process by installing generators. The applicant once again approached the concerned Dhaniakhali Police Station with the complaint that the said Industry is continuing with their manufacturing process in spite of the order dated 16th July 2024 but the concerned Police Officials refused to take any action against the polluting industry.

This indifferent and lackadaisical attitude of the local police officials compelled the applicant school to file representations before various statutory authorities on 19th August 2024 and 28th August 2024, thereby complaining about the illegal acts and conducts of the local authorities. It is pertinent to mention herein that the respondent no. 9 is trying to expand their manufacturing unit more and more without obtaining necessary permission.

Thereafter, the Learned Advocate of the applicant by his letter dated 18th September 2024, requested the concerned respondent authorities to forthwith take steps against the respondent no. 9 for shifting their factory premises and to immediately stop the construction work carried out by them. at the aforesaid factory premises on urgent basis. But no steps whatsoever have been taken by the aforesaid authorities till date.

Further, by a unilateral decision taken on 22nd November 2024, the respondent no. 5 arbitrarily suspended the earlier closure order dated 16th July 2024 upon certain conditions and the electricity connection of the unit was ordered to be restored with immediate effect.

Lastly the Learned Advocate of the applicant by his letter dated 23rd December 2024 requested the concerned authorities to cancel, set aside and/or withdraw the suspension of closure order with restoration of electricity passed by the respondent no. 5 and to take a fresh decision after considering the submission of the respective parties.

LIST OF DATES

Date	Particulars
9 th April 2024 & 5 th June 2024	The applicant complained against the private respondent no. 9 for running a factory at address mentioned above which is causing huge air pollution for set up a plastic oil manufacturing plant from waste plastic.
16 th July 2024	After hearing the submissions of all concerned, the respondent no. 5 by issuing an order directed for immediate closure of the said polluting industry and the electricity connection of the unit was ordered to be disconnected forthwith. The Officer-on-Special Duty by issuing a memo directed the Officer-in-Charge, Dhaniakhali Police Station to execute the aforesaid order of closure of the Industry run by the respondent no. 9 and the Director (IIR), West Bengal State Electricity Distribution Company Limited (WBSEDCL) was directed to take necessary steps for disconnection of electricity of the said Unit.

29 th July 2024	The officials of West Bengal State Electricity Distribution Corporation Limited nor the Police Officials had taken any steps in order to execute the said order of closure which compelled the applicant school to serve another letter on dated, thereby requesting all concerned to act in compliance with the said order dated 16 th July 2024.
19 th August 2024 and 28 th August 2024	The applicant school compelled to file representations before various statutory authorities thereby complaining about the illegal acts and conducts of the statutory authorities.
18 th September 2024	The Learned Advocate of the applicant requested the concerned respondent authorities to forthwith take steps against the respondent no. 9 for shifting their factory premises and to immediately stop the construction work carried out by them. at the aforesaid factory premises on urgent basis. But no steps whatsoever have been taken by the aforesaid authorities till date.
22 nd November 2024	Further, the respondent no. 5 arbitrarily suspended the carlier closure order dated 16 th July 2024 upon certain conditions and the electricity connection of the unit was ordered to be restored with immediate effect.
23 rd December 2024	The Learned Advocate of the applicant requested the concerned authorities to cancel, set aside and/or withdraw the suspension of closure order with restoration of electricity passed by the respondent no. 5 and to take a fresh decision after considering the submission of the respective parties.
	Hence this petition.

28/25
Serial No. _____
As per Register of Notary

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL JURISDICTION**

ORIGINAL APPLICATION NO. OF 2025/EZB

(An application under section 18(1) read with Sections 14 and 15 of
National Green Tribunal Act, 2010)

IN THE MATTER OF:

Little Flower Kinder Garten School,
Bajimolla, Village and Mouja
Chotokhanpur, P.O. Belmuri, P.S.
Dhaniakhali, District Hooghly- 712
302, being represented by their
President Mr. Manas Kumar Ghosal.



.... APPLICANT

Versus

1. The State of West Bengal
service through the Chief Secretary,
Government of West Bengal having
its office at "Nabanna", Howrah 325,
Sarat Chatterjee Road, Howrah-711
102.

Email ID - cs-westbengal@nic.in

20 MAR 2025

2. The Additional Chief Secretary, Department of Environment, Government of West Bengal, having his Office at Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Salt Lake, Kolkata-700098.

Email ID - acsenwb@gmail.com

3. West Bengal Pollution Control Board, represented by its Chairman, having its office at Paribesh Bhawan, 10A, Block LA, Sector-3, Bidhannagore, Kolkata - 700106. Email ID- chmrn.wbpcb-wb@bangla.gov.in

4. The Member Secretary, West Bengal Pollution Control Board having its office at Paribesh Bhawan, 10A, Block LA, Sector-3, Bidhannagore, Kolkata - 700106; Email ID- ms.wbpcb-wb@bangla.gov.in

5. The Officer on Special Duty (Operation and Execution), West Bengal Pollution Control Board, Department of Environment, Government of West Bengal, Paribesh Bhawan, 10A, Block-LA, Sector-3, Bidhannagore, Kolkata -

700106. Email ID- cel.wbpcb-wb@bangla.gov .in

6. The Environmental Engineer & In-charge, West Bengal Pollution Control Board, Hooghly Regional Office, Himalaya Bhawan, Delhi Road, Dankuni, Hooghly – 712311. Email ID- net.wbpcb-wb@bangla.gov .in

7. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Hooghly- 712 407. Email ID - sphooghly-wb@nic.in

8. The Officer-In-Charge, Dhaniakhali Police Station, Dasghara- Dhaniakhali Road, Somaspur, Dhaniakhali, Hooghly – 712302. Email ID - dhaniakhalips@gmail.com.

9. M/s Nataraj Hydrocarbons Pvt. Ltd., service through its Director, having its factory at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302. Email ID - excellency84@gmail.com

10. District Magistrate Hooghly, having its office at Office of The

District Magistrate Hooghly,
Ghatakpara, Chinsurah, West
Bengal, Pin- 712101. Email Id: dm-
hoog@nic.in

.... RESPONDENTS

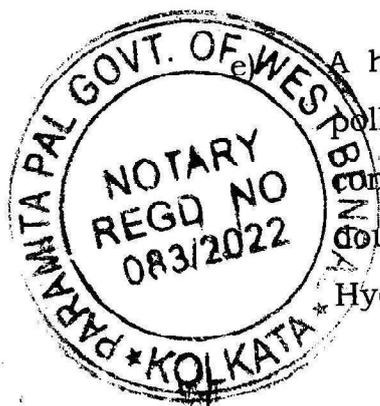
1. The address of the applicant is as given above for the service of notices of this application and that of his representatives.
2. The addresses of the respondents are as given above for service of notice of this application and that of their representatives.
3. The applicant above named beg to present the Memorandum of Application against inaction/wrong action on the part of the respondent Nos. 1 to 9 on the grounds set out hereunder.

4. FACTS IN BRIEF:

- a) The applicant is running a Kinder Garten School for little children/kids under the name and style "Little Flower Kinder Garten School" at Bajimolla, Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302 and at present the applicant is having 250 number of students in their school, aged between 3 years to 12 years.
- b) That on 9th April 2024 and subsequently on 5th June 2024, the applicant complained against the private respondent no. 9, viz. M/s Nataraj Hydrocarbons Pvt. Ltd., having its factory at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712302, for causing huge air pollution as the said company has set up a plastic oil manufacturing plant from waste plastic. It is pertinent to mention here that the said

company obtained Consent to Establish from West Bengal Pollution Control Board (WBPCB) for manufacturing Glass Fiber Reinforced Plastic Products but subsequently surrendered the same and obtained fresh Consent To Establish for manufacturing Reprocessed Plastic Granule; however, in violation of the aforesaid "Consent to Establish", the said Industry ultimately established and started manufacturing plastic oil from waste plastic thereby causing huge air pollution including order problem.

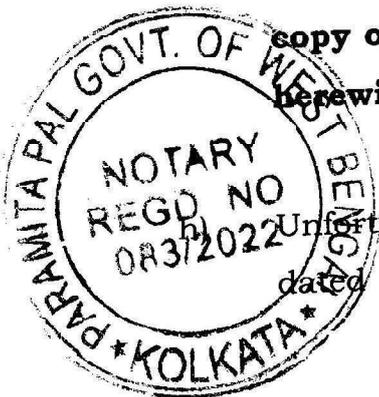
- c) Since the applicant is running a Kinder Garten School comprising more 250 students where the age group of the students/children are between 3 years to 12 years, for obvious reasons the little kids were having problems in breathing due to huge air pollution and order problems. **Copies of the aforesaid complaints dated 9th April, 2024 and 5th June 2024 and other relevant documents are annexed herewith and collectively marked with the Letter "A".**
- d) The aforesaid Industry was duly inspected by the officials of WBPCB and the allegations and/or complaints made by the applicant school were found to be true and genuine by the said officials while inspecting the said Industry. **Copy of the aforesaid inspection report is annexed and marked with the Letter "B".**



A hearing was given by WBPCB to all concerned including the polluting industry and the applicant school being the complainant and during the hearing it was established beyond doubt that that the private respondent no. 9, M/s Nataraj Hydrocarborns Pvt. Ltd. did not follow any pollution norms laid

down by the West Bengal Pollution Control Board as well as the said establishment was running the business of manufacturing of Plastic Oil from the Waste Plastic Material without obtaining any Consent to Establishment and/or Consent to Operate from the West Bengal Pollution Control Board.

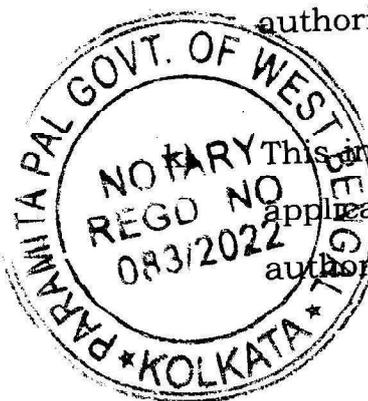
- f) Accordingly, after hearing the submissions of all concerned and after going through the documents in hand, Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board vide Order dated 16th July 2024 directed for immediate closure of the said polluting industry. The electricity connection of the unit was ordered to be disconnected forthwith.
- g) That the Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board vide Memo No. 7085(14)-PCB/HGY/O/6740-2022(I) dated 16th July 2024, directed Officer-in-Charge, Dhaniakhali Police Station to execute the aforesaid order of closure of the Industry run by M/s Nataraj Hydrocarbons Pvt. Ltd. Further, the Director (HR), West Bengal State Electricity Distribution Company Limited (WBSEDCL) was directed to take necessary steps for disconnection of electricity of Unit. The Environmental Engineer and In-Charge, Hooghly Regional Office, WBPCB was requested to take necessary steps for proper execution of the closure order and also visit the unit involving the local police station and the Nodal Police Officials. **A copy of the aforesaid order dated 16th July 2024 is enclosed herewith and marked with the Letter "C".**



Unfortunately, even after receiving the aforesaid order of closure dated 16th July 2024, neither the officials of West Bengal State

Electricity Distribution Corporation Limited nor the Police Officials had taken any steps in order to execute the said order of closure. This compelled the applicant school to serve another letter on 29th July 2024 thereby requesting all concerned to act in compliance with the said order dated 16th July 2024 and to effectuate closure of the said factory and disconnection of electricity immediately. **A copy of the aforesaid complaint dated 29th July 2024 is annexed herewith and marked with the Letter "D".**

- i) Upon receiving the said letter dated 29th July 2024, the aforesaid authorities however duly complied with the said order dated 16th July 2024.
- j) However, this action on the part of the statutory authority did not prevent the said private respondent no. 9, industry to continue with their mischief and they continued with their manufacturing process by installing generators. The applicant once again approached the concerned Dhanikhali Police Station with the complaint that the said Industry is continuing with their manufacturing process in violation of the closure order passed by the WBPCB but for reasons best known to them, the Police Officials attached to the said police station refused to take any action against the polluting industry and taking advantage of the aforesaid lackadaisical attitude on the part of the local police authorities, the polluting unit continued to spread air pollution.



This indifferent attitude of the local police officials compelled the applicant school to file representations before various statutory authorities on 19th August 2024 and 28th August 2024, thereby

complaining about the illegal acts and conducts of the local authorities thereby allowing the polluting industry to illegally run the said manufacturing unit in violation of the closure order dated 16th July 2024 as passed by WBPCB. **Copies of the aforesaid complaints dated 19th August 2024 and 28th August 2024 are annexed herewith and collectively marked with the Letter "E".**

- l) In furtherance to the above, it had been noticed by the applicant school that the officials of M/s Nataraj Hydrocarborns Pvt. Ltd. had engaged some contractor and/or labour to execute the work of expansion of their existing factory structure, in order to resume the manufacturing unit of Plastic Oil from the Waste Plastic Material, without obtaining any permission from West Bengal Pollution Control Board to restart their factory.
- m) The aforesaid acts and conducts on the part of the polluting industry was highly illegal in as much as they cannot resume their business activities without obtaining necessary permission, in accordance with law from WBPCB and therefore unless WBPCB permits them to do so they are not even allowed to expand and operate their business in any manner whatsoever.
- n) In the aforesaid facts and circumstances, by the Learned Advocate of the applicant by his letter dated 18th September 2024, requested the Superintendent of Police, Hooghly Rural Police District and the Officer On Special Duty (Operation & Execution), West Bengal Pollution Control Board, to forthwith take steps against the M/s Nataraj Hydrocarborns Pvt. Ltd. for shifting their factory premises which is lying and situated at



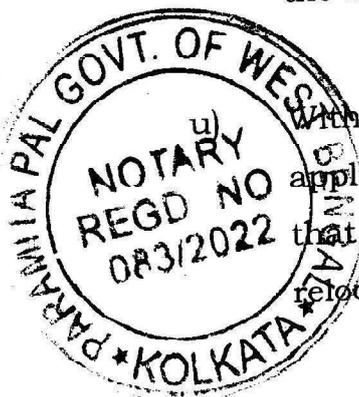
Village Chotokhanpur, P.O. Belmuri, P.S. Dhandiakhal, District-Hooghly and to immediately stop the construction work carried out by M/s Nataraj Hydrocarbons Pvt. Ltd. at the aforesaid factory premises on urgent basis. **A copy of the aforesaid letter dated 18th September 2024 is annexed herewith and marked with the Letter "F".**

- o) However, to the utter disappointment of the applicant, no steps whatsoever were taken by the aforesaid authorities and the unit continued to pollute the environment thereby putting the lives of the local citizens and more importantly the lives of the local children at danger.
- p) Further, by a unilateral decision taken on 22nd November 2024, the Officer On Special Duty (Operation & Execution), West Bengal Pollution Control Board arbitrarily suspended the earlier closure order dated 16th July 2024 upon certain conditions and the electricity connection of the unit was ordered to be restored with immediate effect. **A copy of the aforesaid order dated 22nd November 2024 is annexed herewith and marked with the Letter "G".**
- q) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the concerned officer i.e. the Officer On Special Duty (Operation & Execution), West Bengal Pollution Control Board should not have passed the aforesaid order ex-parte in favour of the polluting unit without hearing the contention of the applicant school, who is the original complainant in the matter. Had an opportunity of hearing been granted to the applicant, the applicant would have pointed out



that the polluting unit is continuously polluting the environment while running their Waste Plastic Pyrolysis Plant.

- r) With regard to the aforesaid order dated 22nd November 2024, the applicant further submits that the concerned officer ought to have considered the fact that the locality i.e. Bajimolla, Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302, where the polluting unit is running their Waste Plastic Pyrolysis Plant, being a residential area is not at all suitable for running such Waste Plastic Pyrolysis Plant.
- s) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the concerned officer should appreciate that since admittedly there is risk of health hazards if a Waste Plastic Pyrolysis Plant is allowed to be run in a residential area then running of such polluting unit must be stopped, more so when there is a kindergarten school is running just adjacent to the said polluting unit.
- t) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the concerned officer should appreciate that the health and welfare of children are of paramount consideration and since there is a kindergarten school is running just adjacent to the said polluting unit, under no circumstances the said polluting unit should be allowed to run for a single day.



With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the concerned officer should appreciate that since the unit has been directed to explore the possibility of relocating its activity to an industrial estate/park, therefore, it is

obvious that the existing area where the polluting unit is presently running is not at all suitable for running of such Waste Plastic Pyrolysis Plant and therefore there is no reason as to why polluting unit would be allowed to be run and as to why the closure order granted earlier would be suspended.

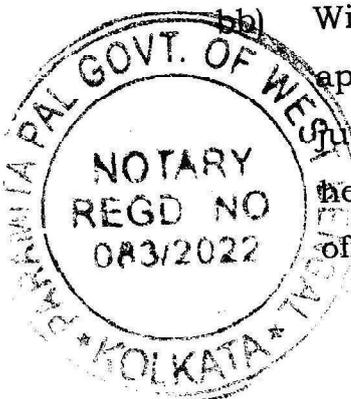
- v) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the concerned officer should appreciate that it is wholly unthinkable that the environment pollution created by a polluting unit such as Waste Plastic Pyrolysis Plant would be become environment friendly just because of some steps taken by them and therefore, there is no reason as to why polluting unit would be allowed to be run and as to why the closure order granted earlier would be suspended.
- w) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the order dated 22nd November 2024 is unjust and self-contradictory and the directions passed therein are mutually destructive in as much as in the same breath the officer in one hand directed the unit to apply for consent to establish and consent to operate for running Waste Plastic Pyrolysis Plant and on the other hand directed the unit to explore the possibility of reallocating its activity to an industrial estate/park and therefore, the aforesaid order is liable to be withdrawn.



With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the direction to restore the electricity connection of the unit is uncalled for in as much as the same would mean immediate resuming of operation of the polluting

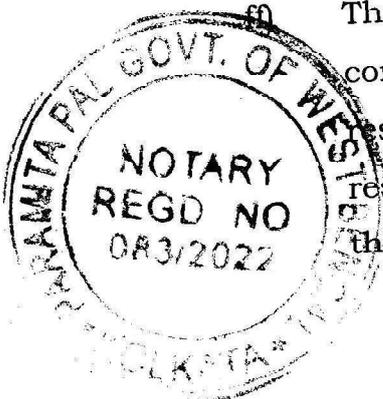
unit and resuming of pollution in the locality and therefore such direction should not have been passed at any cost.

- y) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the aforesaid order ought not to have been passed ex-parte in as much as in the hearing, if the complainant was present, they would have pointed out as to how environment pollution is being generated from the polluting unit and therefore the aforesaid ex-parte order is illegal in the eyes of law.
- z) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that the instant matter initiated on the basis of the complaint filed by the applicant and therefore there was no point as to why the hearing in the instant matter would be taken place without asking the applicant school to be present in the hearing to submit their concerns over the polluting unit and therefore the instant ex-parte order is liable to be set aside.
- aa) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that when a matter is being contested by parties, for the interest of justice it is expedient that all the parties would be given equal and adequate chances of hearing but in the instant matter the said principle has not been followed which smells foul on the part of the adjudicating officer.
- bb) With regard to the aforesaid order dated 22nd November 2024, the applicant submits that in the instant matter principle of natural justice have not been followed in as much as opportunity of hearing has been denied to the applicant school by the concerned officer and therefore the aforesaid order is liable to be cancelled.



- cc) That in view of the above, the Learned Advocate of the applicant by his letter dated 23rd December 2024 requested the concerned authorities to cancel, set aside and/or withdraw the suspension of closure order with restoration of electricity passed by the Officer on Special Duty (Operation & Execution), West Bengal Pollution Control Board, Hooghly Regional Office, dated 22nd November 2024 with immediate effect and to review the same by issuing notice afresh upon all the concerned parties including the applicant and to take a fresh decision after considering the submission of the respective parties. **A copy of the representation dated 23rd December 2024 is annexed hereto and marked with the Letter "H".**
- dd) That it is quite unfortunate that inspite of receiving one after another complaint, the statutory authorities are maintaining stoic silence and this inaction on their part are basically patronizing the illegal acts and conducts of the private respondent to run their industry thereby polluting the environment.
- ee) Unfortunately, till date no fruitful steps have been taken by the respondent authorities on the basis of the various complaints of the applicant regarding pollution generated by the private respondent no. 9.

That, the applicant submits that from the aforesaid acts and conducts of the respondent authorities it is clear that the respondent authorities are acting hand in gloves with the private respondent and thus allowing the private respondent no. 9 to run their industry thereby polluting the environment.

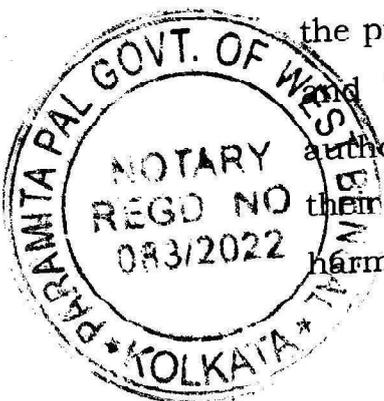


gg) The applicant in that backdrop submits that unless the prayers made hereinbelow are granted in favour of the applicant with utmost promptitude either in interim or ad-interim form, your applicant would suffer irreparable loss and injury in the form of causing irreparable loss to the health, both mental and physical, of the little children studying at the said school, who are not getting legal assistance from the statutory authorities who are supposed to act lawfully to shield the evilness of such bad and illegal activities for building a graceful and healthy society.

hh) Your applicant states that your applicant has strong prima-facie case and balance of convenience and inconvenience stand in favor of the applicant and delay in delivering the order as prayed for hereinbelow in interim or ad-interim form would frustrate the purpose of delivering justice in favor of the applicant upon adjudication of the issue involved in this Original Application.

5. GROUNDS:

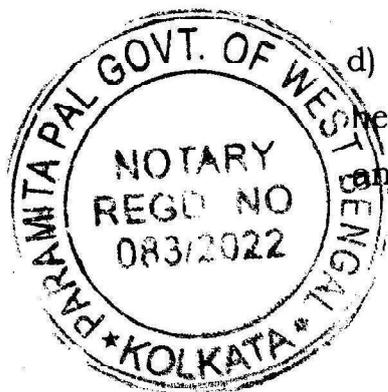
That being aggrieved by the illegal, arbitrary, unilateral decision taken on 22nd November 2024, by the Officer On Special Duty (Operation & Execution), West Bengal Pollution Control Board thereby suspending the earlier closure order dated 16th July 2024 upon certain conditions and directing the electricity connection of the private respondent no. 9 to be restored with immediate effect, and being further aggrieved by the inaction of the statutory authorities in not restraining the private respondent from running their industry thereby polluting the environment and causing harm to the health of the little children studying in the said



school, the applicant begs to move this application on the following amongst other grounds:

- a) FOR THAT the concerned officer i.e. the Officer On Special Duty (Operation & Execution), West Bengal Pollution Control Board should not have passed the aforesaid order ex-parte in favour of the polluting unit without hearing the contention of the applicant school, who is the original complainant in the matter. Had an opportunity of hearing been granted to the applicant, the applicant would have pointed out that the polluting unit is continuously polluting the environment while running their Waste Plastic Pyrolysis Plant.
- b) FOR THAT the concerned officer ought to have considered the fact that the locality i.e. Bajimolla, Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302, where the polluting unit is running their Waste Plastic Pyrolysis Plant, being a residential area is not at all suitable for running such Waste Plastic Pyrolysis Plant.
- c) FOR THAT the concerned officer should appreciate that since admittedly there is risk of health hazards if a Waste Plastic Pyrolysis Plant is allowed to be run in a residential area then running of such polluting unit must be stopped, more so when there is a kindergarten school is running just adjacent to the said polluting unit.

- d) FOR THAT the concerned officer should appreciate that the health and welfare of children are of paramount consideration and since there is a kindergarten school is running just adjacent

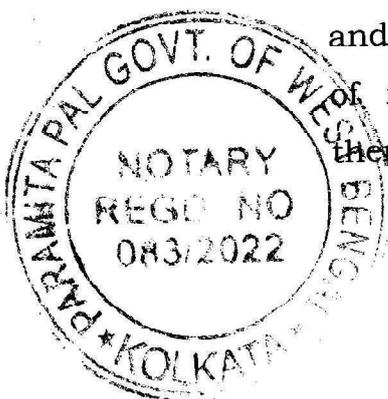


to the said polluting unit, under no circumstances the said polluting unit should be allowed to run for a single day.

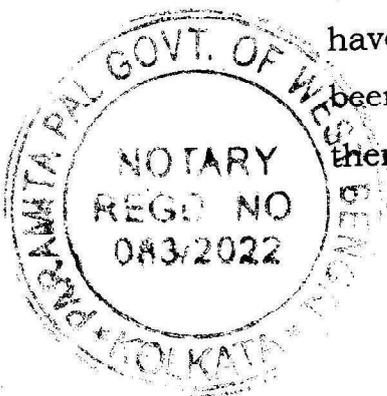
e) FOR THAT the concerned officer should appreciate that since the unit has been directed to explore the possibility of relocating its activity to an industrial estate/park, therefore, it is obvious that the existing area where the polluting unit is presently running is not at all suitable for running of such Waste Plastic Pyrolysis Plant and therefore there is no reason as to why polluting unit would be allowed to be run and as to why the closure order granted earlier would be suspended.

f) FOR THAT the concerned officer should appreciate that it is wholly unthinkable that the environment pollution created by a polluting unit such as Waste Plastic Pyrolysis Plant would be become environment friendly just because of some steps taken by them and therefore, there is no reason as to why polluting unit would be allowed to be run and as to why the closure order granted earlier would be suspended.

g) FOR THAT the order dated 22nd November 2024 is unjust and self-contradictory and the directions passed therein are mutually destructive in as much as in the same breath the officer in one hand directed the unit to apply for consent to establish and consent to operate for running Waste Plastic Pyrolysis Plant and on the other hand directed the unit to explore the possibility of reallocating its activity to an industrial estate/park and therefore, the aforesaid order is liable to be withdrawn.



- h) FOR THAT the direction to restore the electricity connection of the unit is uncalled for in as much as the same would mean immediate resuming of operation of the polluting unit and resuming of pollution in the locality and therefore such direction should not have been passed at any cost.
- i) FOR THAT the aforesaid order ought not to have been passed ex-parte in as much as in the hearing, if the complainant was present, they would have pointed out as to how environment pollution is being generated from the polluting unit and therefore the aforesaid ex-parte order is illegal in the eyes of law.
- j) FOR THAT the instant matter initiated on the basis of the complaint filed by the applicant and therefore there was no point as to why the hearing in the instant matter would be taken place without asking the applicant school to be present in the hearing to submit their concerns over the polluting unit and therefore the instant ex-parte order is liable to be set aside.
- k) FOR THAT when a matter is being contested by parties, for the interest of justice it is expedient that all the parties would be given equal and adequate chances of hearing but in the instant matter the said principle has not been followed which smells foul on the part of the adjudicating officer.
- l) FOR THAT in the instant matter principle of natural justice have not been followed in as much as opportunity of hearing has been denied to the applicant school by the concerned officer and therefore the aforesaid order is liable to be cancelled.



m) FOR THAT the Learned Advocate of the applicant by his letter dated 23rd December 2024 requested the concerned authorities to cancel, set aside and/or withdraw the suspension of closure order with restoration of electricity passed by the Officer on Special Duty (Operation & Execution), West Bengal Pollution Control Board, Hooghly Regional Office, dated 22nd November 2024 with immediate effect and to review the same by issuing notice afresh upon all the concerned parties including the applicant and to take a fresh decision after considering the submission of the respective parties but it is quite unfortunate that inspite of receiving one after another complaint, the statutory authorities are maintaining stoic silence and this inaction on their part are basically patronizing the illegal acts and conducts of the private respondent to run their industry thereby polluting the environment.

n) FOR THAT till date no fruitful steps have been taken by the respondent authorities on the basis of the various complaints of the applicant regarding pollution generated by the private respondent no. 9.

o) FOR THAT from the aforesaid acts and conducts of the respondent authorities it is clear that the respondent authorities are acting hand in gloves with the private respondent and thus allowing the private respondent no. 9 to run their industry thereby polluting the environment.

FOR THAT unless the prayers made herein below are granted in favour of the applicant with utmost promptitude either in interim or ad-interim form, your applicant would suffer



irreparable loss and injury in the form of causing irreparable loss to the health, both mental and physical, of the little children studying at the said school, who are not getting legal assistance from the statutory authorities who are supposed to act lawfully to shield the evilness of such bad and illegal activities for building a graceful and healthy society.

q) FOR THAT the applicant has strong prima-facie case and balance of convenience and inconvenience stand in favour of the applicant and delay in delivering the order as prayed for hereinbelow in interim or ad-interim form would frustrate the purpose of delivering justice in favor of the applicant upon adjudication of the issue involved in this Original Application.

r) FOR THAT the statutory respondent authorities ought to have forthwith taken steps for closing down the polluting industry but have erred by not doing so.

s) FOR THAT the statutory respondent authorities ought to have disconnect the electricity connection of the polluting industry and have erred by not doing so.

t) FOR THAT various statutory authorities have allowed the private respondents to run the polluting industry by their by the extreme inaction, without following the procedures laid down in appropriate legislations, as has been mentioned in this application.



- u) FOR THAT that acts and conducts of the respondents are bad in law on other grounds, which the applicant craves leave to urge at the time of hearing.
6. The applicant submits that unless the prayers as prayed for herein below are passed the applicant will suffer irreparable loss, prejudice and injury.
 7. That there is great urgency in moving this application as the private respondents is running their polluting industry thereby causing immense health hazard to the little children studying in the said school and unless necessary restrictions are imposed upon them, the instant application filed by the applicant shall become infructuous.
 8. The balance of convenience is in favour of orders as prayed for herein.
 9. Unless orders are passed as prayed for, your applicant shall suffer irreparable loss and prejudice.
 10. This application is bonafide and made for the interest of justice.

LIMITATION:

The applicant states that the application is within time prescribed. On coming to see that the private respondents is running their polluting industry thereby causing immense health hazard to the little children studying in the said school, the applicant made complaints before the statutory authorities and since the respondent authorities failed to response to such complaint, the applicant decided to move this application.



present application is thus not barred by time. The cause of action continuing in nature and polluting unit is running.

PRAYER

In the aforesaid circumstances, the applicant prays that this Hon'ble Tribunal will be gracious enough and pleased to grant:

- a. An order commanding the respondents, each one of them and their men / agents / servants to forthwith take necessary action in accordance with law against the private respondent no. 9 for illegally running their polluting industry thereby causing immense health hazard to the little children studying in the said school at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302.
- b. An order commanding the respondents, each one of them and/or their men / agents / servants to forthwith close down the factory of the private respondent no. 9 at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302.



- c. An order commanding the respondents, each one of them and/or their men / agents / servants to forthwith disconnect the electricity of the factory of the private respondent no. 9 at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302.
- d. An order commanding the respondents, each one of them and/or their man / agents / servants to forthwith take all steps in order to ensure that the private respondent no. 9 may be compelled to immediately shift their factory presently running at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302 to some other place, with the formal approval of WBPCB.
- e. An order restraining the private respondent no. 9 to run their polluting industry at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302 any further.



- f. Ad-interim orders in terms of prayers as above.
- g. Orders as to costs.
- h. Such other further order or orders, direction or directions and Yours Lordships may deem fit and proper.

And your petitioner, as in duty bound, shall ever pray.

Mamur Kumar Ghosal
President
Little Flower Kinder Garten School
APPLICANT



VERIFICATION

I, Manas Kumar Ghosal, son of Late Purna Chandra Ghosal, aged about 52 years, by occupation – business, by religion – Hindu, residing at Village Bajimolla, P.O. Belmuri, P.S. Dhaniakhali, District Hooghly, West Bengal – 712302, do hereby declare and state that the contents of paragraph Nos. 1 to 4(hh) are true to my knowledge, which includes information derived from records which I verily believe to be true and the rest are my humble submissions before this Hon'ble Tribunal.

Manas Kumar Ghosal

President
Little Flower Kinder Garten School
DEPONENT

Prepared and verified by me

B. K. Shaw
Advocate Advocate

Solemnly affirmed and declared
Before me on identification

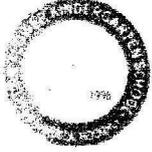
[Signature]
PARAMITA PAL
City Civil Court
Kolkata
Reg. No. 083/2022



20 MAR 2025



Little Flower Kinder Garten School



Bajimolla, Belmuri, Dhaniakhali, Hooghly-712302

Estd - 1996

A unit of Belmuri Little Flower Unnayan Samity.

Regd. No. - S/AL/ 31313 of 2005-06



Date 09/04/2022

To
The Officer in Charge,
Pollution Control Board,
Himalayan Bhavan, Room no. 301, Dankuni, Hooghly-712311

SUB: Prayer For necessary actions against the Procreation of Pollution by NATARAJ HYDROCARBON PVT LTD. situated at Belmuri, Dhaniakhali, Hooghly- 712302.
ps: Dhaniakhali. po: Belmuri. mauza: chhota khandpur

Respected sir,

I undersigned the signatory authority of LITTLE FLOWER KINDER GARTEN SCHOOL, laying and situated at Belmuri(Choto khandpur), ps: Dhaniakhali, Hooghly-712302 and the said school situated on LR plot no: 567, JL no: 192, under ps: Dhaniakhali-Hooghly.

Having the above-mentioned plot, it was initially converted to Bastu by the BL&LRO authority and also after taking permission from the concerned authority, our school building was constructed on the above-mentioned plot so as to run the said Little Flower Kinder Garten School. More or less, there are 254 students from class Nursery to class V admitted in our school and the age of students are between 3 years to 12 years. The NATARAJ HYDROCARBON PVT LTD. company has land just beside our school and is running the Chemical factory and business over the same. The said factory is releasing and spreading harmful gases along with intolerable bad smell continuously in the surrounding, which is causing harm and severe discomfort among the children, forbidding them from continuing their studies in school on regular basis.

Under such critical circumstances, I am praying to your good authority to inspect the above noted facts and issues, taking proper necessary actions needed to save our children, so as to run our school normally.

Thanking you sir,

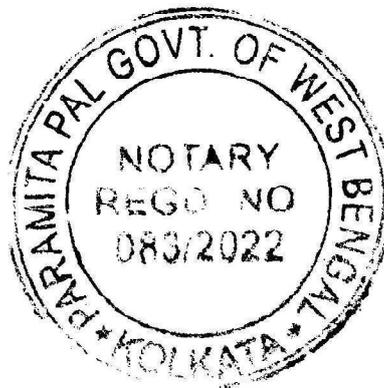
Rupali Sinha Ray 9/4/22

Mrs. Rupali Singharoy

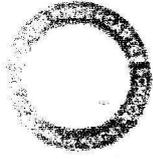
Head Mistress, Little Flower Kinder Garten School

Copy forwarded to-

- District Magistrate, Chinsurah-Hooghly-712101
- SDO SADAR, Hooghly-712101
- BDO Dhaniakhali, Hooghly-712302
- OC Dhaniakhali, Hooghly-712302
- SP RURAL, Kamarkundu-Singur-Hooghly-712407
- CMDH Chinsurah, Hooghly-712101
- BMOH Somospur, Dhaniakhali-Hooghly-712302
- Nataraj Hydrocarbon Pvt Ltd. Belmuri-Hooghly-712302



Little Flower Kinder Garten School



Bajimolla, Belmuri, Dhaniakhali, Hooghly-712302

Estd. 1991

A unit of Belmuri Little Flower Unnayan Samity.

Regd. No. S/IL/ 91313 of 2005-06

Rahman
05/06/24

Date - 05/06/2024

RECEIVED
Contents not verified
W.B. Pollution Control Board
Hooghly Regional Office
Himalaya Bhawan Delhi Road
Dankuni, Hooghly - 712311

The Officer in Charge,
Pollution Control Board,
Himalaya Bhawan, 1st Floor, Dankuni, Hooghly, 712311

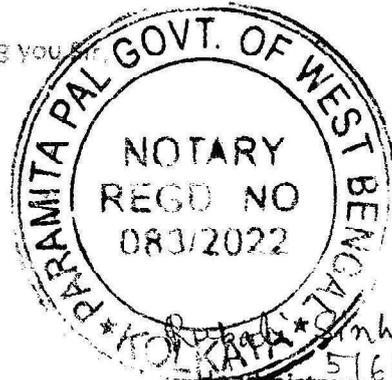
Subject: Reminder letter against the previous prayer of our School on 09/04/2024 through Registered
AD Post as well as through Gmail on 10/04/2024 sent to ID No. wbpc@wbpc.gov.in and
wbpc@wbpc.gov.in

Ref: Previous letter of 09/04/2024, subjected "Prayer for necessary action against the Procreation of
Pollution by NATARAJ HYDROCARBON PVT LTD. Situated at Belmuri, Dhaniakhali, Hooghly-712302. PS:
Dhaniakhali, P.O Belmuri, Mouza: Chotokhanpur"

Respected Sir,
I undersigned the signatory authority (P.M) of Little Flower Kinder Garten School, laying and
located at Belmuri (Choto Khanpur), Dhaniakhali, Hooghly 712302. over LR Plot no.567, JL no.192, Mouza -
Chotokhanpur, humbly want to draw your attention that we, 17 no. of teaching and non-teaching staffs are
suffering the days with more or less than 254 no. of children in an intolerable chemical smelling
environment, the matter that we have already agitated to your good authority in the previous letter in
year

As more than one and half month has passed, but your authority neither has taken any effective
action nor any sort of enquiry, due to which till today our school is continuously facing the same problem
under such circumstances I pray to your good authority to take appropriate steps regarding such pollution
hazard spreading out in our locality by the Nataraj Hydrocarbon Private Limited for protecting and saving
the health of our school students along with our staffs.

Thanking you



Koushalya Sinha Ray
5/6/24
Notarymistress

Little Flower Kinder Garten School
(M. No:- 7001894911)

- 1. Mr. ... dated 09/04/24
- 2. Mr. ...
- 3. Mr. ...
- 4. Mr. ...
- 5. Mr. ...
- 6. Mr. ...
- 7. Mr. ...
- 8. Mr. ...
- 9. Mr. ...
- 10. Mr. ...

TyA Copy

26A

To,

The officer in charge,

Pollution control board,

Himalayan Bhavan, 1st Floor, Dankuni, Hooghly, Pin-712311

Subject- Reminder letter against the previous prayer of our letter on 9/4/2024 through Registered AD Post as well as through Gmail on 10/4/2024 sent to ID no. net.wbpcb-wb@bangla.gov.in and@gmail.com

Ref: - previous letter on 9/4/2024, subject “prayer for necessary action against the procreation of pollution by NATARAJ HYDROCARBON PVT. LTD. Situated at Belmuri, Dhaniakhali, Hooghly – 712302. PS. Dhaniakhali, P.O Belmuri, Mouza – Chotokanpur”

Respected Sir,

I undersigned the signatory authority (H.M.) of Little Flower Kinder Garten School, laying and situated at Belmuri (Choto Khanpur), Dhaniakhali, Hooghly 712302. Over LR Plot No. 567, JL No. 192, Mouza – Coto Khanpur humbly want to draw your attention that we, 17 no. of teacher and non-teaching staffs are spending the days with more or less than 254 no. children in an intolerable chemical smelling environment, the matter that we have already agitated to your good authority in the previous letter in brief.

Since then more than one and half month has passed, but your authority neither has taken any effective action nor any sort of enquiry, due to which till today our school is continuously facing the same problem under such circumstances pray to your good authority to take appropriate steps regarding such pollution which spreading out in our locality by the Nataraj Hydrocarbon Private Limited for protecting and saving the future life of our school students along with our staffs.

Copy to attached: -

Previous letter dated 9/4/2024

Copy Forward to: -

District Magistrate, Chinsurah, Hooghly, 712101

SDO Sadar, Chinsurah, Hooghly, 712101

BDO, Dhaniakhali, Hooghly, 712302

OC, Dhaniakhali, Hooghly, 712302

SP Rural, Kamarkundur, Singur, Hooghly 712407

CMOD, Chinsurah, Hooghly 712101

BMOH, Dhaniakhali, Hooghly, 712302

thanking you

Headmistress

Little Flower Kinder Garten School

(M. No. 7001894911)

Annexure - 'B'



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph.: 2335-9088/8861/7428, Fax : 2335-2813
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No

-1M-11/2009(Pt-X)

Date: /06/2024

DIRECTION FOR APPEARANCE

Based on public complaint, the officials of West Bengal Pollution Control Board (hereinafter shall be referred to as the State Board) inspected M/s. **Nataraj Hydrocarbons Pvt. Ltd.** located at Vill - Chotokhanpur, P.O. - Belmuri, P.S. - Dhaniakhali, Dist. - Hooghly, Pin - 712302 (hereinafter shall be referred to as the unit) on 25.04.2024 and observed that i) The unit has not obtained CTE&CTO for plastic oil manufacturing plant ii) This is a complaint against one plastic oil manufacturing unit, situated in panchayet area (Belmuri Gram Panchayet) under the jurisdiction of Dhaniakhali Police Station. Belmuri Little Flour Kindergarten School is situated in the adjacent plot of the unit. iii) The unit uses waste plastic as raw material and final product is plastic oil. Product is obtained through pyrolysis of waste plastic. Non condensable part of the process is gaseous and can be used as gaseous fuel. Bottom most fraction of pyrolysis fractionation (char) at the bottom of the pyrolysis reactor and spent catalyst may be considered as solid / hazardous waste. iv) The unit has installed one Pyrolysis Reactor of capacity 5MT/day and allied plant & machineries including 02 (two) ballons of capacity 500cu.m each to store the gas generated from its process v) The unit uses (as stated) heavy part of the pyrolysis oil, as well as the gas produced from their process as fuel for their Pyrolysis reactor. vi) Pyrolysis Reactor is connected with a chimney of height 30m approx. from G.I. to ventilate flue gas emission via water scrubbing arrangement. The process adopted by the unit is single stage fractionation / condensation, as it appears. vii) During inspection the unit was not in operation. Entire premise of the unit was found in a very filthy condition, oily and poorly maintained. Stagnant water was found stored in some places. No specific storage area was found to be maintained for storing solid waste / hazardous waste and also ETP for its effluent likely to be arising from its process. viii) Raw materials are mixed type, stacked in a portion inside the unit consisting of different types of plastic materials including, HDPE, PP, PU, PVC, XLPE etc as it appears from the visual observation. Some rubber scraps also could be seen.

Therefore, M/s. **Nataraj Hydrocarbons Pvt. Ltd.** located at Vill - Chotokhanpur, P.O. - Belmuri, P.S. - Dhaniakhali, Dist. - Hooghly, Pin - 712302 is hereby directed to appear before the State Board on **25th June, 2024 (Tuesday), at 13:00** at "Paribesh Bhawan", 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700106 for giving an opportunity through a hearing as a means of natural justice.

The unit is requested to remain present on the said hearing through its Managing Director/Director/General Manager/Proprietor/Partner/occupier accompanied by concerned technical person along with all relevant papers including statutory licenses like copy of Environmental Clearance, the Consent to Establish & Consent to Operate etc. The unit may make a written submission during the hearing regarding non-compliances observed during inspection as mentioned above

Environmental Engineer (O&E)
& Member & Convener - Technical Cell
West Bengal Pollution Control Board.

Date: 07/06/2024

Memo No 6049(2) 1M-11/2009(Pt-X)

Copy to:

1. M/s. **Nataraj Hydrocarbons Pvt. Ltd.** located at Vill - Chotokhanpur, P.O. - Belmuri, P.S. - Dhaniakhali, Dist. - Hooghly, Pin - 712302
2. **Mrs. Rupali Singharoy**, Head Mistress, Little Flower Kinder Garden School, Bajmolla, Belmuri, Dhaniakhali, Hooghly - 712302 is requested to remain present during hearing



Environmental Engineer (O&E)
& Member & Convener - Technical Cell
West Bengal Pollution Control Board.

Annexure - (e)



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in, Email: net.wbpcb-wb@bangla.gov.in

Memo No.

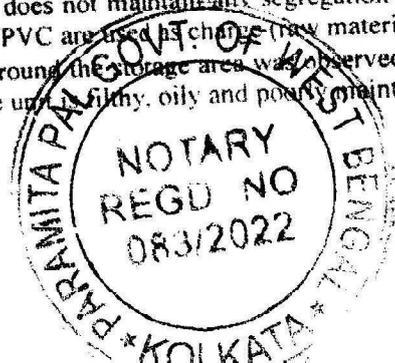
-PCB/HGY/O/6740-2022(I)

Date: /07/2024

CLOSURE ORDER WITH DISCONNECTION OF ELECTRICITY

WHEREAS, M/s. Nataraj Hydrocarbons Pvt. Ltd.-(hereinafter referred to as the unit) located at VIII.-Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302 was inspected by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) on 13.05.2024 following a complaint received from Shri Gopal Chandra Banerjee & Ors, Guardian of Belmuri Little Flour Kinder Garten School children against the unit for causing air pollution including odour problem in the locality resulting in health problems of the school children. During inspection the unit was not in operation. The following observations were made during inspection by the inspecting official:-

- The unit is situated in a panchayet area (Belmuri Gram Panchayet) under the jurisdiction of Dhaniakhali Police Station. Belmuri Little Flour Kindergarten School is situated in the adjacent plot of the unit.
- The unit firstly obtained the Consent to Establish for manufacturing of GFRP (Glass Fibre Reinforced Plastic) products, subsequently they surrendered the CTE and has obtained fresh Consent to Establish for manufacturing 'reprocessed plastic granule' on the same plot of land. However, the unit has set up a plastic oil manufacturing plant from waste plastic instead of 'reprocessed plastic granule' manufacturing plant and is operating the same without obtaining valid Consent to Operate of the State Board, obtained Consent to Establish for establishing reprocessed plastic granule manufacturing plant. In the recent past the unit has applied online for Consent to Establish and Consent to Operate for plastic oil manufacturing plant.
- It could be gathered and physical observation suggests that the unit is operating its manufacturing process for a considerable period of time.
- The unit uses waste plastic as raw material and final product is plastic oil. Product is obtained through pyrolysis of waste plastic. Non-condensable part of the process is gaseous and can be used as gaseous fuel. Bottom most fraction of pyrolysis fractionation (char) at the bottom of the pyrolysis reactor and spent catalyst may be considered as solid / hazardous waste.
- The unit has installed one pyrolysis reactor of capacity 5 MT/day and allied plant & machineries including 02 (two) balloons of capacity 500 Cu.m each to store the gas generated from its process.
- The unit uses (as stated) heavy part of the pyrolysed oil as well as the gas produced from their process as fuel for their pyrolysis reactor. Pyrolysis reactor is connected with a chimney of height 30m approx. from G.L. to ventilate flue gas emission via water scrubbing arrangement. The process adopted by the unit is single stage fractionation / condensation, as it apparent.
- Entire premise of the unit was found in a very filthy condition, oily and poorly maintained. Stagnant water was found to be stored in some places. No specific storage area was found to be maintained for storing solid waste / hazardous waste. The unit has no ETP to treat its process effluent.
- Raw materials are mixed type, stacked in a portion inside the unit consisting of different type of plastic materials including, HDPE, PP, PU, PVC, XLPE etc. as it apparent from the visual observation. Some rubber scraps also could be seen. The unit has no facility for segregating the items. The unit does not maintain any segregation facility. All sorts of plastic wastes (mixed type) including PVC are used as charge (raw material) for the 'pyrolysis reactor'.
- No dyke wall around the storage area was observed to hold any spillages. As such the ground condition of the unit is filthy, oily and poorly maintained.



AND WHEREAS, the unit was called for a hearing on 25.06.2024 at the Head office of the Board for violation of environmental norms. The Directors of the unit appeared in the hearing and agreed that they have no permission of the State Board for plastic oil manufacturing plant at the existing factory premises.

AND WHEREAS, Mrs. Rupali Singharoy, Headmistress, Little Flour Kinder Garten School, Belmuri was also requested to remain present in the hearing. Accordingly, Shri Chandrajyoti Ghosh, Teacher In-charge and Shri Manas Kr. Ghosh, President on behalf of the said school were present in the hearing and said that the unit is situated adjacent to their school and alleged that the unit is continuously releasing harmful gases along with intolerable bad smell resulting in several health problems of the school children and hampering their studies in school on regular basis.

NOW THEREFORE, considering the above, M/s. Nataraj Hydrocarbons Pvt. Ltd. located at Villi - Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302 is hereby closed by the State Board with immediate effect.

The electricity connection of the unit is ordered to be disconnected forthwith.

The Director (HR), WBSEDCL is requested to take necessary steps for disconnection of electricity of the unit immediately.

The closure order will take immediate effect and the Officer-in-Charge, Dhaniakhali Police Station is directed to execute the closure order against the aforementioned unit and submit the compliance report to the State Board within seven (07) days from the receipt of this Memo.

This direction has been issued to the Officer-in-Charge, Dhaniakhali Police Station and the Director (HR), WBSEDCL in conformity with the order of the Hon'ble High Court, Calcutta dated 21/08/1998 and 28/04/1999 respectively.

The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB is requested to take necessary steps for proper execution of the closure order against the unit and also visit the unit involving the local police station and the Nodal Police Officer.

This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.



By Order,

Sd/-

Officer-on-Special Duty
(Operation & Execution)

West Bengal Pollution Control Board

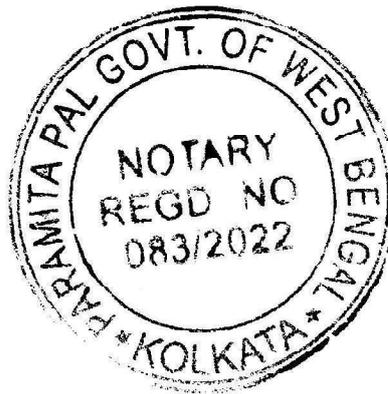
Memo No. 7085(14)-PCB/HGY/O/6740-2022(1)

Date: 16/07/2024

Copy forwarded for information and necessary action to:-

1. M/s. Nataraj Hydrocarbons Pvt. Ltd. Vill-Chotokhanpur. P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Additional Chief Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Hooghly-712407
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata - 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. The Sr. Scientist & In-charge, Public Grievance & ANA&T Cell, WBPCB
9. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
10. T.A. to the Member Secretary, WBPCB
11. P.A. to the Chairman, WBPCB
12. The Officer-in-Charge, Dhaniakhali Police Station, Dasghara-Dhaniakhali Road, Somaspur, Dhaniakhali, Dist.- Hooghly, Pin-712302
13. Mrs. Rupali Singharoy, Headmistress, Little Flour Kinder Garten School, Bajimolla, Belmuri, Dhaniakhali, Hooghly-712 302
14. Technical Cell, WBPCB for updating the website
15. Environment Officer- Communication, WBPCB - for circulation through float file
16. Guard file of O & E Cell


 Officer-on-Special Duty
 (Operation & Execution)
 West Bengal Pollution Control Board



Annexure 'D'

Little Flower Kinder Garten School

Bajimolla, Belmuri, Dhaniakhali, Hooghly-712302

Estd.- 1996

A unit of Belmuri Little Flower Unnayan Samity.

Regd. No.- S/IL/ 31313 of 2005-06

Memo No - LFKGS/L-10/2024

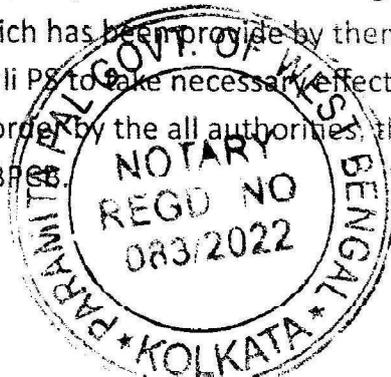
Date 29/07/2024

To
The District Magistrate
Hooghly District
Chinsurah Hooghly.

Sub: Grivance against the Nataraj Hydrocarbon Private Limited, lying and situates at Mouza Chotokhanpur, JI no: 192, under ps Dhaniakhali Hooghly.

Sir,

I undersigned the signatories of the Little Flower Kindergarten school Lying and situates at mouza: Chotokhanpur, under ps Dhaniakhali Hooghly and in the northern side of our school the chemical factory under the name of Nataraj Hydrocarbon private limited has been situated and the said company do not maintain all norms and formalities which has been issued by the pollution control board and therefore being aggrieved by the Nataraj Hydrocarbon private limited we preferred an application and reminder before the pollution control board, of which the copy has been sent to you. Against the letter after enquiry of WBPCB, they called both Nataraj Hydrocarbon Pvt Ltd. and us on 25/06/2024 for hearing. After the enquiry and hearing both sides, Pollution control board has been pleased to pass an order on 16/07/2024, headed by closure order and disconnection of electricity of Nataraj Hydrocarbon vid memo no. 7085(14)-PCB/HGY/O/6740-2022(I) dated 16/07/2024. To that effect and after passing the said order, the copy has been forwarded to all the concerned authorities along with the forum related with the Pollution control system. Also directed the Director(HR), WBSEDCL, Bidyut Bhavan, Bidhannagar, Kolkata 700091 to disconnect the electric connection which has been provide by them in the said factory premises and also directed OC Dhaniakhali PS to take necessary effective steps. But yet even after receiving the copies of the said order by the all authorities, they did not take any effective actions as per directed by the WBPCB.



at for such circumstances, I am sending the copy of the order sheet to your good office for taking appropriate necessary steps regarding the order passed by the pollution control board.

This is for your kind information and taking necessary action.

With Thanks From



Q. No. 29/07/24

For Little Flower Kinder Garten School

Teacher in-Charge
Little Flower Kinder Garten School

Annexed the copy of the order which has been passed by the pollution control board on 16/07/2024.

Copy forwarded to,

1. SP Rural Kamarkundu, Singur, Hooghly, 712407
2. SDO Sadar, Chinsurah, Hooghly, 712101
3. BDO Dhaniakhali, Hooghly, 712302
- ✓ 4. OC Dhaniakhali, Hooghly, 712302 *Received 29/07/24*
5. Station Manager Dhaniakhali group electric supply, Dhaniakhali Hooghly.



33

Annexure - 'CE'

অহিন সহায়তা কেন্দ্র, সবুজের অভিযান বড়বাজার, চন্দননগর, পিন-৭১২১৩৬

পরিচালক, জনস্বাস্থ্য, মানবাধিকার ও শ্রমিকের অধিকার বিষয়ক • দূরভাষ্য : (০৩৩) ২৬৮৩ ৬৬৩৩ • E-mail - biswajit.enviaw@gmail.com

Legal Aid Centre, Sabujer Avijan Barabazar, Chandannagar, Pin - 712136

Environment, Public Health, Human Rights & Labour Matters • Ph. : (033) 26836533 • E-mail - biswajit.enviaw@gmail.com

1. Shree Subrata Ghosh,
Officer on Special Duty (Operation & Execution)
West Bengal Pollution Control Board,
Paribesh Bhawan, 10A, Block- LA, Sector-III,
Bidhannagar, Kolkata- 700 106
2. The Superintendent of Police,
Hooghly Rural,
Office of the Superintendent of Police,
Kamarkundu, Singur, Hooghly- 712 407

Dated: 19/08/2024

Sub: Complaint against M/s- Nataraj Hydro Carbons Pvt. Ltd. situated at Vill- Choto Khanpur,
P.O- Belmuri, P.S- Dhaniakhali, Hooghly- 712 302 for non-compliance of the closer order
issued by West Bengal Pollution Control Board vide memo no. 7085(14)
PCB/HGY/O/6740-2022(I) dated 16/07/2024

My Client: Little Flower Kinder Garten School, situated at Bajimolla, Belmuri, Dhaniakhali,
Hooghly- 712 302

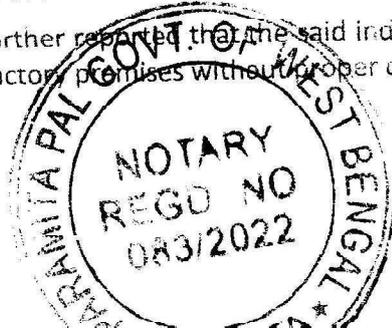
Sir(s),

With reference to the above, I am inviting your kind attention that Ld. Officer on Special Duty of West Bengal Pollution Control Board was pleased to issue closer order against the aforementioned industry along with disconnection of electricity under intimation to the West Bengal State Electricity Distribution Company Ltd. for taking necessary action for disconnection of electricity and it is also mentioned in the order dated 16/07/2024 that Officer In Charge, Dhaniakhali Police Station will execute the closer order, under intimation to the Superintendent of Police, Hooghly Rural vide memo no. 7085(14)-PCB/HGY/O/6740-2022(I) dated 16/07/2024.

2. That the said closer order dated 16/07/2024 has issued in pursuance of the complaint from my client and presently electricity is disconnected but the aforementioned industry i.e. M/s- Nataraj Hydro Carbons Pvt. Ltd. is still continuing its manufacturing process by installing generator. Considering the non-execution of the closer order, my client approached before the Dhaniakhali Police Station for execution of the closer order but it is surprising enough, the response of the Dhaniakhali Police Station is not at all effective on the contrary, Dhaniakhali Police Station is now asking for order of the Higher up i.e. Hon'ble Supreme Court of India for execution of the closer order.

In this connection, it is worthwhile to mention that Hon'ble Division Bench, High Court at Calcutta was pleased to pass an order that whenever West Bengal Pollution Control Board issued any closer order against any industry, concerned Officer-In Charge is liable to execute the same but in this instant case, attitude of the Dhaniakhali Police Station is not at all effective for execution of the closer order.

3. That it is further reported that the said industry has dump its hazardous waste in a ditch just behind the factory premises without proper compliance of the Hazardous Waste Management



অহিন সহায়তা কেন্দ্র, সবুজের অভিযান বড়বাজার, চন্দননগর, পিন-৭১২১৩৬
 পরিবেশ, জনস্বাস্থ্য, মানবাধিকার ও অমিত্রের অধিকার বিষয়ক • দুরাভাষ : (০৩৩) ২৬৮৩ ৬৫৩৩ • E-mail - biswajit.envlaw@gmail.com

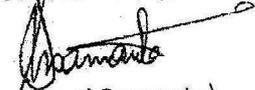
Legal Aid Centre, Sabujer Avijan Barabazar, Chandannagar, Pin - 712136
 Environment, Public Health, Human Rights & Labour Matters • Ph. : (033) 26836533 • E-mail - biswajit.envlaw@gmail.com

Rules 1989 read with Environment Protection Act, 1986 and such type of dumping of hazardous waste is absolutely violation of the law of the land and also detrimental for the underground water level.

Considering the aforementioned scenario, it is humbly submitted before your good office that immediately necessary action may be initiated for execution of the closer order and also sealed the factory and necessary sifting order may be issued against the said industry because in earlier occasion Hon'ble Supreme Court of India was pleased to pass an order to sift the such type of industry from the locality and allowed them to operate only in industrial estate.

We hope and trust that our submission will be considered by the West Bengal Pollution Control Board and Police Authorities in a befitting manner for the end of justice and fair play and West Bengal Pollution Control Board and Police Authorities any kindly sent their action taken report to my client or to the undersigned as the case may be.

Yours faithfully,


 (Subhrakanti Samanta)
 Advocate
 Contact: 7477884141

Copy forwarded to:

The Director General & Inspector General of Police,
 Government of West Bengal,
 "Nabanna, 11th Floor, 325,
 Sarat Chatterjee Road, P.O. Shibpur,
 Howrah - 711 102


 (Subhrakanti Samanta)



আইন সহায়তা কেন্দ্র, সবুজের অভিযান বড়বাজার, চন্দননগর, পিন-৭১২১৩৬

পরিবেশ, জনস্বাস্থ্য, মানবাধিকার ও শ্রমিকের অধিকার বিষয়ক • দূরভাষ : (০৩৩) ২৬৮৩ ৬৫৩৩ • E-mail - biswajilenvlaw@gmail.com

Legal Aid Centre, Sabujer Avijan Barabazar, Chandannagar, Pin - 712136

Environment, Public Health, Human Rights & Labour Matters • Ph. : (033) 26836533 • Registration No. : SO097362

1. The Block Development Officer,
Office of the Block Development Officer,
Dhaniakhali Block, Dhaniakhali,
Hooghly- 712 302

Dated: 28/08/2024

2. Prodhan,
Belmuri Gram Panchayat
Dashghara Dhaniakhali Road,
Rudrani, Mallikpur, Dhaniakhali,
Hooghly- 712 302

[Handwritten signature]

Sub: Complaint against M/s- Nataraj Hydro Carbons Pvt. Ltd. situated at Vill- Choto Khanpur,
P.O- Belmuri, P.S- Dhaniakhali, Hooghly- 712 302 for taking expansion of the factory shed
without prior permission from the West Bengal Pollution Control Board.

Ref: Environment Protection Act, 1986 and Rules made there under, Water (Prevention and
Control) Act 1974 and Air (Prevention and Control) Act 1981

My Client: Little Flower Kinder Garten School, situated at Bajjmolla, Belmuri, Dhaniakhali,
Hooghly- 712 302

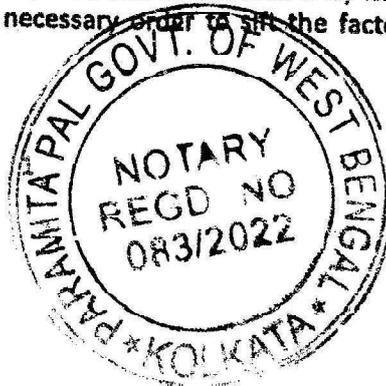
Sir(s),

With reference to the above, I am inviting your kind attention that West Bengal Pollution Control Board was pleased to issue closer order against the aforementioned factory along with disconnection of electricity under intimation to the Superintendent of Police, Hooghly Rural vide memo no. 7085(14)-PCB/HGY/O/6740-2022(I) dated 16/07/2024. Copy of the same is enclosed here with for your ready reference.

2. That after careful consideration of the contents of the closer order, it is clear that the said factory has started its manufacturing process without proper 'Consent to Establish' and 'Consent to Operate' from the West Bengal Pollution Control Board as per the statutory norms under reference. But it is observed that said factory is now extending its factory shed without obtaining any permission from the West Bengal Pollution Control Board and Local Authority is not at all eligible for issuing any permission for construction or development of the said factory without prior permission of the West Bengal Pollution Control Board and the said factory is extremely hazards and its manufacturing process is extremely toxic and carcinogenic. Such type of hazardous industry/factory is not at all eligible to operate or establish in a residential area and more over there is a school is situated very close proximity of the said factory.

3. That further it can be mentioned that toxic fumes generated from the manufacturing process of the said factory seems to be responsible for cancer because at the time of manufacturing process such type of factory is emitting dioxin and therefore such type of factory should not be allowed in the close proximity of the residential houses or school.

In view of such, you are requested to kindly take immediate action by issuing necessary order for dismantling the factory shed and also issue necessary order to shift the factory from the present location.



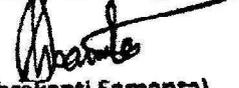
আইন সহায়তা কেন্দ্র, সবুজের অভিযান বড়বাজার, চন্দননগর, পিন-৭১১১৩৬
 পরিবেশ, জনস্বাস্থ্য, মানবাধিকার ও শ্রমিকের অধিকার বিষয়ক • দূরভাষ : (০৩৩) ২৬৮৩ ৬৫৩৩ • E-mail - biswajitLenvlaw@gmail.com

Legal Aid Centre, Sabujer Avijan Barabazar, Chandannagar, Pin - 712136
 Environment, Public Health, Human Rights & Labour Matters • Ph. : (033) 26836533 • Registration No. : SO097382

Please note that in case of non-action on your part my client will move before Hon'ble National Green Tribunal for appropriate action against the said factory and also to the Competent Authorities who are responsible to allow such type of factory for establish and operate endangering the health of school children and also surrounding villagers.

Your action taken report may kindly be communicated to my client or to the undersigned preferably within 7 days.

Yours faithfully,



(Subhrakanti Samanta)

Advocate

Contact: 7477884141

Copy forwarded for urgent intervention:

1. Shree Subrata Ghosh,
Officer on Special Duty (Operation & Execution)
West Bengal Pollution Control Board,
Paribesh Bhawan, 10A, Block-LA, Sector-III,
Bidhannagar, Kolkata- 700 106
2. The Superintendent of Police,
Hooghly Rural,
Office of the Superintendent of Police,
Kamarkundu, Singur, Hooghly- 712 407
3. The Sub Divisional Officer
Office of the Sub Divisional Officer
Chuchurah Sadar, Chinsurah, Hooghly



(Subhrakanti Samanta)



RW8174504601N IVR:82878174504
 RL CHANDANHAGAR SO HOUGHLY (T)
 Counter No:1,30/08/2024,11:19
 To:SUHATA GHOSH,KOLKATA
 PIN:700106, Bidhan Nagar IN Kharap 50
 From:SUBHAKANTI,CHANDANHAGAR
 Wt:25gms,REG=17.0
 Amt:31.86,Tax:4.86,Amt.Paid:32.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear Masks, Stay Safe)



RW8174504731N IVR:82878174504
 RL CHANDANHAGAR SO HOUGHLY (T)
 Counter No:1,30/08/2024,11:19
 To:THE SUPERINTD,HOUGHLY RURAL
 PIN:712407, Naikul SO
 From:SUBHAKANTI,CHANDANHAGAR
 Wt:25gms,REG=17.0
 Amt:31.86,Tax:4.86,Amt.Paid:32.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear Masks, Stay Safe)



RW8174504871N IVR:82878174504
 RL CHANDANHAGAR SO HOUGHLY (T)
 Counter No:1,30/08/2024,11:19
 To:PRADHAN,ALLHURI GRAM PANCHAYT
 PIN:712307, Dhaniakhali SO
 From:SUBHAKANTI,CHANDANHAGAR
 Wt:25gms,REG=17.0
 Amt:31.86,Tax:4.86,Amt.Paid:32.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear Masks, Stay Safe)



RW8174504951N IVR:82878174504
 RL CHANDANHAGAR SO HOUGHLY (T)
 Counter No:1,30/08/2024,11:19
 To:THE BLOCK DEY,DHANIAKHALI
 PIN:712307, Dhaniakhali SO
 From:SUBHAKANTI,CHANDANHAGAR
 Wt:25gms,REG=17.0
 Amt:31.86,Tax:4.86,Amt.Paid:32.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002666868) (Wear Masks, Stay Safe)



BIKASH SHAW

Advocate
High Court, Calcutta

Annexure - 'F' 38

10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

Dated: 18.09.2024

To,

1. The Superintendent of Police,
Hooghly Rural Police District,
Singur, Kamarkundu, Hooghly- 712 407.
2. The Officer on Special Duty
(Operation and Execution),
West Bengal Pollution Control Board,
Department of Environment,
Government of West Bengal,
Paribesh Bhawan, 10A, Block-LA,, Sector-3,
Bidhannagore, Kolkata - 700106.
3. The Proadhan,
Belmuri Gram Panchayat, Rudrani,
Mallikpur, Hooghly - 712302.

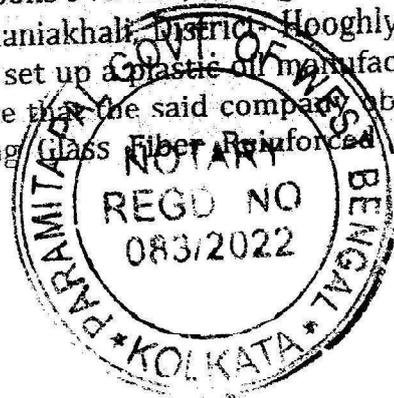
Sub: Complaint against M/s Nataraj
Hydrocarbons Pvt. Ltd., having its factory at
Village and Mouja Chotokhanpur, P.O. Belmuri,
P.S. Dhaniakhali, District- Hooghly- 712 302.

My Client: Little Flower Kinder Garten School,
Bajimolla, Village and Mouja Chotokhanpur, P.O.
Belmuri, P.S. Dhaniakhali, District- Hooghly- 712
302.

Sir(s),

This is in reference of the above. Under instruction from and on behalf of my client above named, I am to write to you as follows:-

That on 9th April 2024 and subsequently on 5th June 2024, my client complained against the aforementioned industry viz. M/s Nataraj Hydrocarbons Pvt. Ltd., having its factory at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302 for causing huge air pollution as the said company set up a plastic oil manufacturing plant from waste plastic. It is pertinent to mention here that the said company obtained Consent To Establish from WBPCB for manufacturing Glass Fiber Reinforced Plastic



BIKASH SHAW

Advocate
High Court, Calcutta

10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE = 9999738942/7980144836

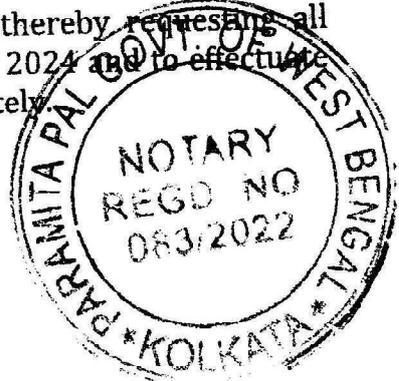
Consent to Establish the Industry ultimately established and started manufacturing plastic oil from waste plastic thereby causing huge air pollution including order problem. Since my client is running a Kinder Garden School comprising more 250 students where the age group of the students/children are between 3 years to 12 years, for obvious reasons the little kids were having problems in breathing due to huge air pollution and order problems.

The aforesaid Industry was duly inspected by the officials of WBPCB and the allegations and/or complaints made by my client were found to be true and genuine by the said officials while inspecting the said Industry.

A hearing was given by WBPCB to all concerned including the polluting industry and my client being the complainant and during the hearing it was established beyond doubt that M/s Nataraj Hydrocarborns Pvt. Ltd. did not follow any pollution norms laid down by the West Bengal Pollution Control Board as well as the said establishment was running the business of manufacturing of Plastic Oil from the Waste Plastic Material without obtaining any Consent to Establishment and/or Consent to Operate from the West Bengal Pollution Control Board. Accordingly, after hearing the submissions of all concerned and after going through the documents in hand, Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board vide Order dated 16th July 2024 directed for immediate closure of the said polluting industry. The electricity connection of the unit was ordered to be disconnected forthwith.

That the Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board vide Memo No. 7085(14)-PCB/HGY/O/6740-2022(I) dated 16th July 2024, directed Officer-in-Charge, Dhaniakhali Police Station to execute the aforesaid order of closure of the Industry run by M/s Nataraj Hydrocarborns Pvt. Ltd. Further, the Director (HR), WBSEDCL was directed to take necessary steps for disconnection of electricity of Unit. The Environmental Engineer and In-Charge, Hooghly Regional Office, WBPCB was requested to take necessary steps for proper execution of the closure order and also visit the unit involving the local police station and the Nodal Police Officials. A copy of the aforesaid is enclosed herewith for your kind perusal.

Unfortunately, even after receiving the aforesaid order of closure dated 16th July 2024, neither the officials of West Bengal State Electricity Distribution Corporation Limited nor the Police Officials had taken any steps in order to execute the said order of closure. This compelled my client to serve another letter on 29th July 2024 thereby requesting all concerned to act in compliance with the said order dated 16th July 2024 and to effectuate closure of the said factory and disconnection of electricity immediately.



BIKASH SHAW

Advocate
High Court, Calcutta

10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

Upon receiving the said letter dated 29th July 2024, the aforesaid authorities however duly complied with the said order dated 16th July 2024.

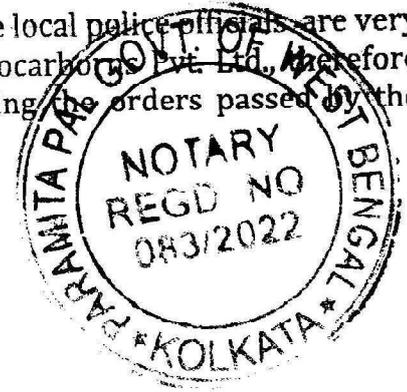
However, this action on the part of the statutory authority did not prevent the said Industry to continue with their mischief and they continued with their manufacturing process by installing generators. My client once again approached the concerned Dhanikhali Police Station with the complaint that the said Industry is continuing with their manufacturing process in violation of the closure order passed by the WBPCB but for reasons best known to them, the Police Officials attached to the said police station refused to take any action against the polluting industry and taking advantage of the aforesaid lackadaisical attitude on the part of the local police authorities, the polluting unit continued to spread air pollution.

This indifferent attitude of the local police officials compelled my client to file representations before various statutory authorities on 19th August 2024 and 28th August 2024, thereby complaining about the illegal acts and conducts of the local authorities thereby allowing the polluting industry to illegally run the said manufacturing unit in violation of the closure order dated 16th July 2024 as passed by WBPCB. Copies of the aforesaid two representations are enclosed herewith for your kind perusal.

In furtherance to the above, it has been noticed by my client that recently, the officials of M/s Nataraj Hydrocarbons Pvt. Ltd. have engaged some contractor and/or labour to execute the work of expansion of their existing factory structure, in order to resume the manufacturing unit of Plastic Oil from the Waste Plastic Material, without obtaining any permission from West Bengal Pollution Control Board to restart their factory.

The aforesaid acts and conducts on the part of the polluting industry is highly illegal in as much as they cannot resume their business activities without obtaining necessary permission, in accordance with law from WBPCB and therefore unless WBPCB permits them to do so they are not even allowed to expand and operate their business in any manner whatsoever.

It is respectfully submitted that if M/s Nataraj Hydrocarbons Pvt. Ltd. wishes to carry out any such business from their factory, lying and situated at Village Chotokhanpur, P.O. Belmuri, P.S. Dhandiakhali, District- Hooghly, then they have to obtain necessary permission from the West Bengal Pollution Control Board and unless the same is obtained, they will be estopped from doing so. Unfortunately, since the local police officials are very much reluctant to take steps against the M/s Nataraj Hydrocarbons Pvt. Ltd., therefore taking advantage of such fact, they are continuously flouting the orders passed by the statutory authorities.



KASH SHAW
Advocate
High Court, Calcutta

10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

much reluctant to take steps against the M/s Nataraj Hydrocarbons Pvt. Ltd., therefore taking advantage of such fact, they are continuously flouting the orders passed by the statutory authorities.

In the aforesaid facts and circumstances, you are hereby called upon to forthwith take steps against the M/s Nataraj Hydrocarbons Pvt. Ltd. for shifting their factory premises which is lying and situated at Village Chotokhanpur, P.O. Belmuri, P.S. Dhandiakhali, District Hooghly and to immediately stop the construction work carried out by the M/s Nataraj Hydrocarbons Pvt. Ltd. at the aforesaid factory premises, failing which my client shall have no other alternative but to take appropriate legal steps before the appropriate forum for justice, against you all, without any further notice. Therefore, it is expedient that your goodseives shall act accordingly for compliance of the aforesaid requests on urgent basis.

This is without prejudice to my client's other rights and contentions involved in the matter.

Thanking You,

Yours truly,


Advocate

Encl : As above.

Copy to :
The Officer-In-Charge, Dhaniakhali Police Station,
Dasghara-Dhaniakhali Road, Somaspur,
Dhaniakhali, Hooghly - 712302.



1. **PROSECUTOR GENERAL**
 2. **CHIEF JUSTICE**
 3. **ATTORNEY GENERAL**
 4. **CHIEF MINISTER**
 5. **DEPUTY CHIEF MINISTER**
 6. **SECRETARY TO GOVT.**
 7. **SECRETARY TO LEGAL DEPT.**
 8. **SECRETARY TO PUBLIC RELATIONS DEPT.**
 9. **SECRETARY TO TOURISM DEPT.**
 10. **SECRETARY TO CULTURE DEPT.**
 11. **SECRETARY TO INFORMATION DEPT.**
 12. **SECRETARY TO SOCIAL JUSTICE DEPT.**
 13. **SECRETARY TO LABOUR DEPT.**
 14. **SECRETARY TO CO-OPERATION DEPT.**
 15. **SECRETARY TO DISTANCE EDUCATION DEPT.**
 16. **SECRETARY TO TECHNICAL EDUCATION DEPT.**
 17. **SECRETARY TO HIGHER EDUCATION DEPT.**
 18. **SECRETARY TO MIDDLE EDUCATION DEPT.**
 19. **SECRETARY TO PRIMARY EDUCATION DEPT.**
 20. **SECRETARY TO SCIENCE & TECHNOLOGY DEPT.**
 21. **SECRETARY TO SPORTS DEPT.**
 22. **SECRETARY TO YOUTH AFFAIRS DEPT.**
 23. **SECRETARY TO WOMEN & CHILD DEVELOPMENT DEPT.**
 24. **SECRETARY TO RURAL DEPT.**
 25. **SECRETARY TO URBAN DEPT.**
 26. **SECRETARY TO WATER SUPPLY DEPT.**
 27. **SECRETARY TO POWER DEPT.**
 28. **SECRETARY TO TRANSPORT DEPT.**
 29. **SECRETARY TO AIR TRANSPORT DEPT.**
 30. **SECRETARY TO ROAD TRANSPORT DEPT.**
 31. **SECRETARY TO RAILWAYS DEPT.**
 32. **SECRETARY TO SHIPPING DEPT.**
 33. **SECRETARY TO PORTS DEPT.**
 34. **SECRETARY TO AIR POLLUTION CONTROL DEPT.**
 35. **SECRETARY TO ENVIRONMENTAL DEPT.**
 36. **SECRETARY TO FOREST DEPT.**
 37. **SECRETARY TO WILDLIFE DEPT.**
 38. **SECRETARY TO MINES DEPT.**
 39. **SECRETARY TO METALS DEPT.**
 40. **SECRETARY TO NON-FERROUS METALS DEPT.**
 41. **SECRETARY TO FERROUS METALS DEPT.**
 42. **SECRETARY TO FISHING DEPT.**
 43. **SECRETARY TO MARINE FISHERIES DEPT.**
 44. **SECRETARY TO FRESHWATER FISHERIES DEPT.**
 45. **SECRETARY TO ANIMAL HUSBANDRY DEPT.**
 46. **SECRETARY TO PASTURE DEPT.**
 47. **SECRETARY TO VETERINARY DEPT.**
 48. **SECRETARY TO HORTICULTURE DEPT.**
 49. **SECRETARY TO APPLIED ARTS DEPT.**
 50. **SECRETARY TO CRAFTS DEPT.**
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 53. **SECRETARY TO MUSIC DEPT.**
 54. **SECRETARY TO DANCE DEPT.**
 55. **SECRETARY TO THEATRE DEPT.**
 56. **SECRETARY TO FILM DEPT.**
 57. **SECRETARY TO TELEVISION DEPT.**
 58. **SECRETARY TO RADIO DEPT.**
 59. **SECRETARY TO PUBLISHING DEPT.**
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 61. **SECRETARY TO PERIODICALS DEPT.**
 62. **SECRETARY TO LIBRARIES DEPT.**
 63. **SECRETARY TO ARCHIVES DEPT.**
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 65. **SECRETARY TO INFORMATION TECHNOLOGY DEPT.**
 66. **SECRETARY TO SPACE DEPT.**
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 71. **SECRETARY TO NUCLEAR SAFETY DEPT.**
 72. **SECRETARY TO NUCLEAR WASTE DEPT.**
 73. **SECRETARY TO NUCLEAR MEDICINE DEPT.**
 74. **SECRETARY TO NUCLEAR AGRICULTURE DEPT.**
 75. **SECRETARY TO NUCLEAR ENERGY DEPT.**
 76. **SECRETARY TO NUCLEAR SCIENCE DEPT.**
 77. **SECRETARY TO NUCLEAR TECHNOLOGY DEPT.**
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 87. **SECRETARY TO NUCLEAR HISTORY DEPT.**
 88. **SECRETARY TO NUCLEAR CULTURE DEPT.**
 89. **SECRETARY TO NUCLEAR ETHICS DEPT.**
 90. **SECRETARY TO NUCLEAR SOCIETY DEPT.**
 91. **SECRETARY TO NUCLEAR INTERNATIONAL DEPT.**
 92. **SECRETARY TO NUCLEAR COOPERATION DEPT.**
 93. **SECRETARY TO NUCLEAR ASSISTANCE DEPT.**
 94. **SECRETARY TO NUCLEAR TRADE DEPT.**
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 98. **SECRETARY TO NUCLEAR INSURANCE DEPT.**
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 102. **SECRETARY TO NUCLEAR TAXATION DEPT.**
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 104. **SECRETARY TO NUCLEAR JUDICIARY DEPT.**
 105. **SECRETARY TO NUCLEAR EXECUTIVE DEPT.**
 106. **SECRETARY TO NUCLEAR ADMINISTRATIVE DEPT.**
 107. **SECRETARY TO NUCLEAR PERSONNEL DEPT.**
 108. **SECRETARY TO NUCLEAR TRAINING DEPT.**
 109. **SECRETARY TO NUCLEAR RESEARCH DEPT.**
 110. **SECRETARY TO NUCLEAR DEVELOPMENT DEPT.
 111. **SECRETARY TO NUCLEAR INNOVATION DEPT.**
 112. **SECRETARY TO NUCLEAR ENTREPRENEURSHIP DEPT.**
 113. **SECRETARY TO NUCLEAR VENTURE CAPITAL DEPT.**
 114. **SECRETARY TO NUCLEAR INCUBATION DEPT.**
 115. **SECRETARY TO NUCLEAR ACCELERATION DEPT.**
 116. **SECRETARY TO NUCLEAR SCALING DEPT.**
 117. **SECRETARY TO NUCLEAR EXPORT DEPT.**
 118. **SECRETARY TO NUCLEAR IMPORT DEPT.**
 119. **SECRETARY TO NUCLEAR TRADE PROMOTION DEPT.**
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 121. **SECRETARY TO NUCLEAR ECONOMIC PROMOTION DEPT.**
 122. **SECRETARY TO NUCLEAR SOCIAL PROMOTION DEPT.**
 123. **SECRETARY TO NUCLEAR CULTURAL PROMOTION DEPT.**
 124. **SECRETARY TO NUCLEAR ENVIRONMENTAL PROMOTION DEPT.**
 125. **SECRETARY TO NUCLEAR POLITICAL PROMOTION DEPT.**
 126. **SECRETARY TO NUCLEAR DIPLOMACY DEPT.**
 127. **SECRETARY TO NUCLEAR INTERNATIONAL RELATIONS DEPT.**
 128. **SECRETARY TO NUCLEAR FOREIGN AFFAIRS DEPT.**
 129. **SECRETARY TO NUCLEAR MULTILATERAL DEPT.**
 130. **SECRETARY TO NUCLEAR BILATERAL DEPT.**
 131. **SECRETARY TO NUCLEAR REGIONAL DEPT.**
 132. **SECRETARY TO NUCLEAR GLOBAL DEPT.**
 133. **SECRETARY TO NUCLEAR UNIVERSAL DEPT.**
 134. **SECRETARY TO NUCLEAR HUMANITARIAN DEPT.**
 135. **SECRETARY TO NUCLEAR DEVELOPMENT COOPERATION DEPT.**
 136. **SECRETARY TO NUCLEAR SOUTH-SOUTH DEPT.**
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 149. **SECRETARY TO NUCLEAR SOUTH-SOUTH-SOUTH-SOUTH-SOUTH DEPT.**
 150. **SECRETARY TO NUCLEAR NORTH-SOUTH-SOUTH-SOUTH-SOUTH DEPT.****



42A

TYPE COPY OF POSTAL RECEIPT

EW109285489IN IVR: 6987100285482 INDIA POST
SP KOLKATA GPO (700001)
COUNTER NO. 12, 19/09/2024, 19:10
To: SP, HOOGHLY RURAL P.D
PIN: 712407, Nalikul SO
From: Bikash Shaw, 10, OLD PO ST
Wt: 50 gms
Amt: 41.30, Tax: 6.30 Amt. Paid: 41(cash)
(Track on www.indiapost.gov.in)
(Dial: 18002666868) (Wear Masks, Stay Safe)

EW109285529IN IVR: 6987100285529 INDIA POST
SP KOLKATA GPO (700001)
COUNTER NO. 12, 19/09/2024, 19:10
To: PRODHAN, BELMURI G.P
PIN: 712302, DHANIAKHALI SO
From: Bikash Shaw, 10, OLD PO ST
Wt: 50 gms
Amt: 41.30, Tax: 6.30 Amt. Paid: 41(cash)
(Track on www.indiapost.gov.in)
(Dial: 18002666868) (Wear Masks, Stay Safe)

EW109285501IN IVR: 6987100285550 INDIA POST
SP KOLKATA GPO (700001)
COUNTER NO. 12, 19/09/2024, 19:10
To: OFFICER ON SPECIAL DUTY, WBPCB
PIN: 700106, Bidhan Nagar IB Market SO
From: Bikash Shaw, 10, OLD PO ST
Wt: 50 gms
Amt: 41.30, Tax: 6.30 Amt. Paid: 41(cash)
(Track on www.indiapost.gov.in)
(Dial: 18002666868) (Wear Masks, Stay Safe)

EW109285492IN IVR: 6987100285498 INDIA POST
SP KOLKATA GPO (700001)
COUNTER NO. 12, 19/09/2024, 19:10
To: O/C DHANIAKHALI P.S
PIN: 712302, Dhaniakhali SO
From: Bikash Shaw, 10, OLD PO ST
Wt: 50 gms
Amt: 41.30, Tax: 6.30 Amt. Paid: 41(cash)
(Track on www.indiapost.gov.in)
(Dial: 18002666868) (Wear Masks, Stay Safe)

43

Annexure- 'G'



LIFE
Lifestyle for
Environment

WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
Paribesh Bhawan, 10A, Block - LA, Sector III, Bidhannagar
Kolkata - 700 106, Ph. No.: 2202-3097/3096
Website: www.wbpcb.gov.in; Email: net.wbpcb-wb@bangla.gov.in

Memo No.

-PCB/HGY/O/6740-2022(I)

Date: 7/11/2024

SUSPENSION OF CLOSURE ORDER WITH RESTORATION OF ELECTRICITY

WHEREAS, M/s. Nataraj Hydrocarbons Pvt. Ltd. (hereinafter referred to as the unit) located at Vill.-Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302 was issued Closure order with disconnection of electricity by the West Bengal Pollution Control Board (hereinafter referred to as the State Board) vide Memo No. 7085-PCB/HGY/O/6740-2022(I) dated 16.07.2024 for operating in violation of environmental norms. The unit had obtained Consent to Establish for manufacturing reprocessed plastic granules, but had installed and operated the waste plastic pyrolysis plant without obtaining CTE/CTO from the State Board.

AND WHEREAS, the unit had submitted a prayer to the State Board on 04.09.2024 for withdrawal of the closure order and reconnection of electricity.

AND WHEREAS, the unit was inspected by the State Board official on 12.09.2024. From the inspection report it is observed that i) the unit completed the construction of the ETP, ii) arrangement for alkaline scrubbing system for controlling the emission from the reactor has been put into place followed by a stack of height 30m from G.L. iii) segregated raw material storage arrangements have almost been completed, iv) arrangement for storage of hazardous wastes has been made, v) flare stack of 30m height has been constructed for flaring excess emissions, vi) provided automated pressure temperature locking / cut off arrangement so as to ensure safety of the Reactor vessel, vii) dyke wall has been constructed around the finished product storage area, viii) obtained PESO License for storage of Pyrolysis oil (3X15 KL).

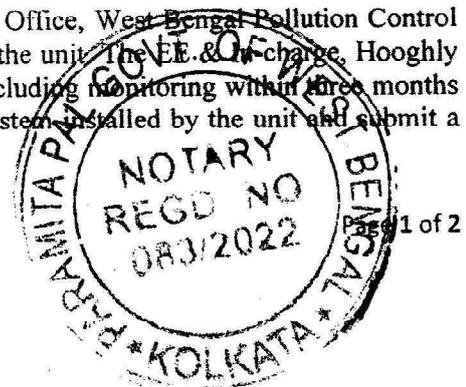
NOW THEREFORE, considering the above, the State Board is hereby pleased to temporarily suspend the 'Closure order with disconnection of electricity' issued to M/s. Nataraj Hydrocarbons Pvt. Ltd. located at Vill.-Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302 vide Memo No. 7085-PCB/HGY/O/6740-2022(I) dated 16.07.2024 for three (3) months from hereof with the following conditions:-

1. The unit shall immediately apply for Consent to Establish and Consent to Operate for waste plastic pyrolysis plant.
2. The unit shall operate the plant with efficient functioning of pollution abatement system for compliance of environmental norms.
3. The unit shall explore the possibility for relocating its activity to an industrial estate/park.

The electricity connection of the unit is ordered to be restored with immediate effect.

The Director (HR), WBSEDCL is requested to take necessary steps for restoration of electricity connection of the above mentioned unit immediately.

The Environmental Engineer & In-Charge, Hooghly Regional Office, West Bengal Pollution Control Board is requested to issue conditional Consent to Operate to the unit. The EE & In-charge, Hooghly R.O. is also requested to carry out an inspection of the unit including monitoring within three months from hereof to verify the adequacy of the pollution control system installed by the unit and submit a report.



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This direction is issued in exercise of the powers conferred under the provision of Section 33A of Water (Prevention & Control of Pollution) Act, 1974, Section 31A of Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and Rules made thereunder after being approved by the Competent Authority.

By Order,

Sd/-

**Officer-on-Special Duty
(Operation & Execution)**

West Bengal Pollution Control Board

Memo No. 10317(13)-PCB/HGY/O/6740-2022(I)

Date: 22/11/2024

Copy forwarded for information and necessary action to:-

1. M/s. Nataraj Hydrocarbons Pvt. Ltd., Vill.-Chotokhanpur, P.O.-Belmuri, P.S.-Dhaniakhali, Dist.-Hooghly, Pin-712302
2. P.S. to the Hon'ble MIC, Dept. of Environment, Govt. of W.B. Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
3. P.S. to the Principal Secretary, Dept. of Environment, Govt. of W.B., Prani Sampad Bhavan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata-700106
4. The Superintendent of Police, Hooghly Rural Police District, Singur, Kamarkundu, Hooghly-712407
5. The Director (HR), WBSEDCL, Bidyut Bhawan, Bidhannagar, Kolkata – 700 091
6. The Chief Engineer, Planning & EIM Cell, WBPCB
7. The Senior Law Officer, WBPCB
8. The Sr. Scientist & In-charge, Public Grievance & ANA&T Cell, WBPCB
9. The Environmental Engineer & In-charge, Hooghly Regional Office, WBPCB
10. T.A. to the Member Secretary, WBPCB
11. P.A. to the Chairman, WBPCB
12. The Officer-in-Charge, Dhaniakhali Police Station, Dasghara-Dhaniakhali Road, Somaspur, Dhaniakhali, Dist.- Hooghly, Pin-712302
13. Mrs. Rupali Singharoy, Headmistress, Little Flour Kinder Garten School, Bajimolla, Belmuri, Dhaniakhali, Hooghly-712 302
14. Technical Cell, WBPCB for updating the website
15. Environment Officer- Communication, WBPCB – for circulation through float file
16. Guard file of O & E Cell

Handwritten Signature
**Officer-on-Special Duty
(Operation & Execution)**
West Bengal Pollution Control Board



speed post

SWABHAW SWACHHATA
SANSKAR SWACHHATA

SPEED POST
 IN P L Customer ID : 6000014622
 Weight (Gms) :
 Posting : NBC, BNCC BLOCK, KOLKATA-700064

TO
 Mrs Rupal Singh Roy,
 Headmistress
 Little Flower Kinder Garden
 School, Bogimolla,
 Belur, Dhankhal,
 Hooghly - 712302.



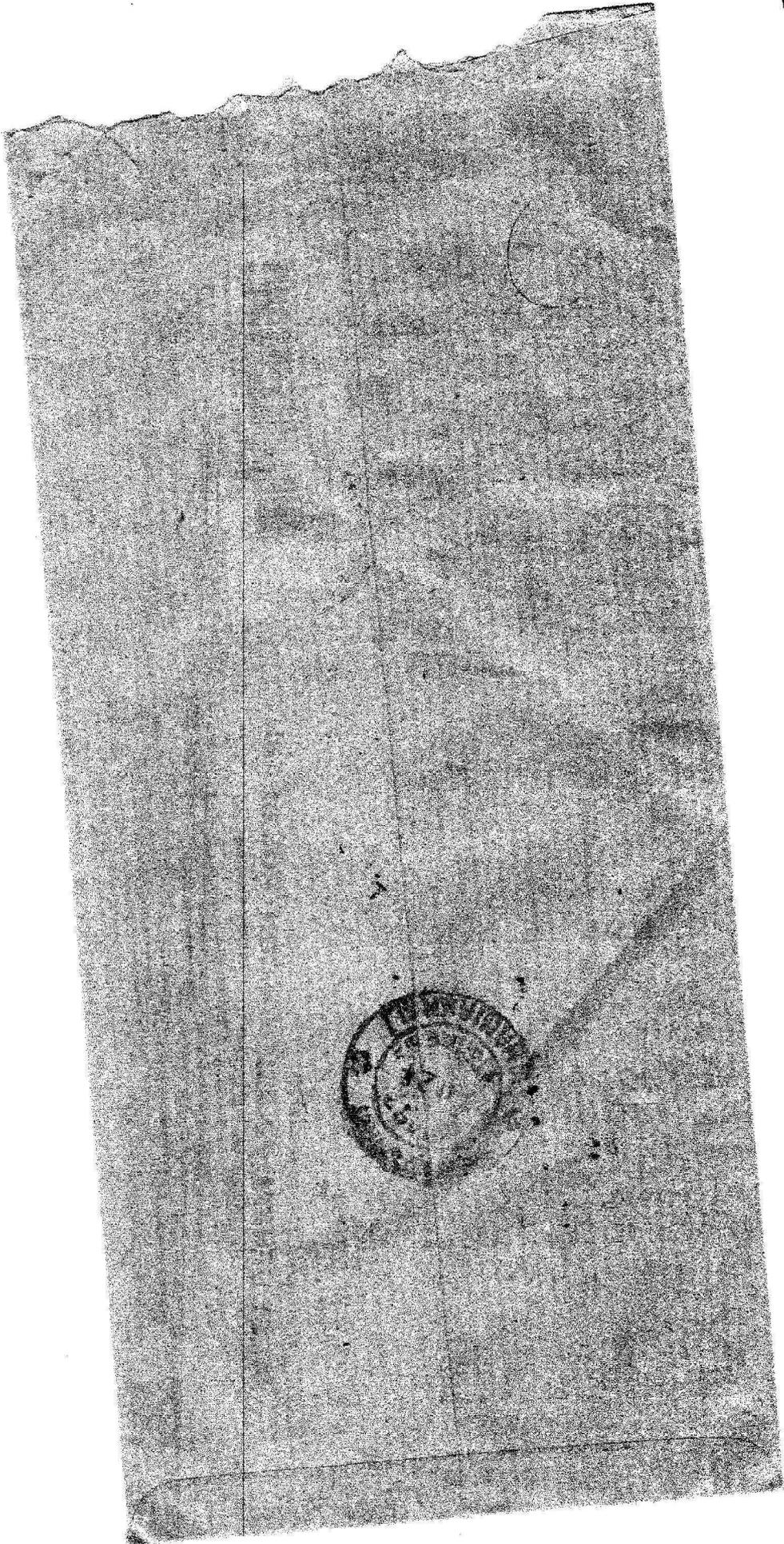
PARANITA (00 B 601)

WEST BENGAL POLLUTION CONTROL BOARD
 (Department of Environment, Govt of West Bengal)



104, Sector 1, Eastern Bypass, Kolkata-700 106
 Tel: 033-26223097, Fax No: 033-26223099, Toll Free No.: 1800 345 3390
 Email: wpcbwb@wbpcb.gov.in, wpcbwb@wbpcb.gov.in

46



47

Annexure - 'H'

BIKASH SHAW

Advocate
High Court, Calcutta

10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

Dated: 23.12.2024

To,

- 1) The Principal Secretary, Department of Environment, Government of West Bengal, Prani Sampad Bhawan, 5th Floor, LB-2, Sector-III, Bidhannagar, Kolkata - 700106.
- 2) The Chairman, West Bengal Pollution Control Board, Paribesh Bhaban, 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700106.
- 3) The Member Secretary, West Bengal Pollution Control Board, Paribesh Bhaban, 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700106.
- 4) The Officer on Special Duty (Operation and Execution), West Bengal Pollution Control Board, Paribesh Bhaban, 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700106.
- 5) The Senior Law Officer, West Bengal Pollution Control Board, Paribesh Bhaban, 10A, Block - LA, Sector - III, Salt Lake City, Kolkata - 700106.
- 6) The Environmental Engineer & In-charge, West Bengal Pollution Control Board, Hooghly Regional Office, Himalaya Bhawan, Delhi Road, Dankuni, Hooghly - 712311.



Sub: Complaint against M/s Nataraj Hydrocarbons Pvt. Ltd., having its factory at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302 for

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BIKASH SHAW

Advocate
High Court, Calcutta

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ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

polluting the environment while operating their Waste Plastic Pyrolysis Plant.

Ref: Suspension of closure order with restoration of electricity passed by the Officer on Special Duty (Operation & Execution), West Bengal Pollution Control Board, Hooghly Regional Office, dated 22nd November 2024 without hearing my client i.e. the complainant in the matter and without considering the fact that the unit is continuously polluting the environment which is hazardous for the children/kids, learning at the school run by my client.

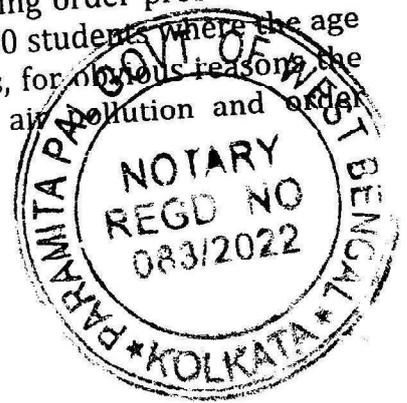
My Client: Little Flower Kinder Garten School, Bajimolla, Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302.

Sir(s),

This is in reference of the above and in continuation to my earlier notice dated 18th September 2024. Under instruction from and on behalf of my client above named, I am to write to you as follows:-

That on 9th April 2024 and subsequently on 5th June 2024, my client complained against the aforementioned industry viz. M/s Nataraj Hydrocarbons Pvt. Ltd., having its factory at Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District- Hooghly- 712 302 for causing huge air pollution as the said company set up a plastic oil manufacturing plant from waste plastic. It is pertinent to mention here that the said company obtained Consent To Establish from WBPCB for manufacturing Glass Fiber Reinforced Plastic Products but subsequently surrendered the same and obtained fresh Consent To Establish for manufacturing Reprocessed Plastic Granule; however, in violation of the aforesaid Consent to Establish the Industry ultimately established and started manufacturing plastic oil from waste plastic thereby causing huge air pollution including order problem. Since my client is running a Kinder Garten School comprising more 250 students where the age group of the students/children are between 3 years to 12 years, for obvious reasons the little kids were having problems in breathing due to huge air pollution and order problems.

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BIKASH SHAW

Advocate
High Court, Calcutta

29
10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

The aforesaid Industry was duly inspected by the officials of WBPCB and the allegations and/or complaints made by my client were found to be true and genuine by the said officials while inspecting the said Industry.

A hearing was given by WBPCB to all concerned including the polluting industry and my client being the complainant and during the hearing it was established beyond doubt that M/s Nataraj Hydrocarbons Pvt. Ltd. did not follow any pollution norms laid down by the West Bengal Pollution Control Board as well as the said establishment was running the business of manufacturing of Plastic Oil from the Waste Plastic Material without obtaining any Consent to Establishment and/or Consent to Operate from the West Bengal Pollution Control Board. Accordingly, after hearing the submissions of all concerned and after going through the documents in hand, Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board vide Order dated 16th July 2024 directed for immediate closure of the said polluting industry. The electricity connection of the unit was ordered to be disconnected forthwith.

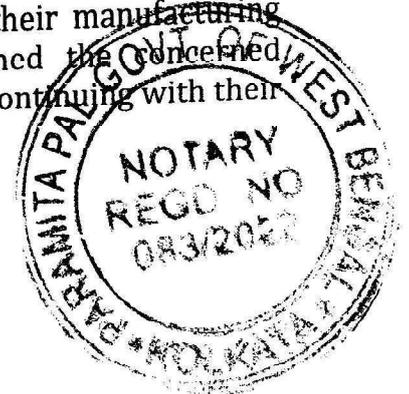
That the Officer-on-Special Duty (Operation & Execution), West Bengal Pollution Control Board vide Memo No. 7085(14)-PCB/HGY/O/6740-2022(I) dated 16th July 2024, directed Officer-in-Charge, Dhaniakhali Police Station to execute the aforesaid order of closure of the Industry run by M/s Nataraj Hydrocarbons Pvt. Ltd. Further, the Director (HR), WBSEDCL was directed to take necessary steps for disconnection of electricity of Unit. The Environmental Engineer and In-Charge, Hooghly Regional Office, WBPCB was requested to take necessary steps for proper execution of the closure order and also visit the unit involving the local police station and the Nodal Police Officials. **A copy of the aforesaid order dated 16th July 2024 is enclosed herewith for your kind perusal.**

Unfortunately, even after receiving the aforesaid order of closure dated 16th July 2024, neither the officials of West Bengal State Electricity Distribution Corporation Limited nor the Police Officials had taken any steps in order to execute the said order of closure. This compelled my client to serve another letter on 29th July 2024 thereby requesting all concerned to act in compliance with the said order dated 16th July 2024 and to effectuate closure of the said factory and disconnection of electricity immediately.

Upon receiving the said letter dated 29th July 2024, the aforesaid authorities however duly complied with the said order dated 16th July 2024.

However, this action on the part of the statutory authority did not prevent the said Industry to continue with their mischief and they continued with their manufacturing process by installing generators. My client once again approached the concerned Dhanikhali Police Station with the complaint that the said Industry is continuing with their

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BIKASH SHAW

Advocate
High Court, Calcutta

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ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

manufacturing process in violation of the closure order passed by the WBPCB but for reasons best known to them, the Police Officials attached to the said police station refused to take any action against the polluting industry and taking advantage of the aforesaid lackadaisical attitude on the part of the local police authorities, the polluting unit continued to spread air pollution.

This indifferent attitude of the local police officials compelled my client to file representations before various statutory authorities on 19th August 2024 and 28th August 2024, thereby complaining about the illegal acts and conducts of the local authorities thereby allowing the polluting industry to illegally run the said manufacturing unit in violation of the closure order dated 16th July 2024 as passed by WBPCB.

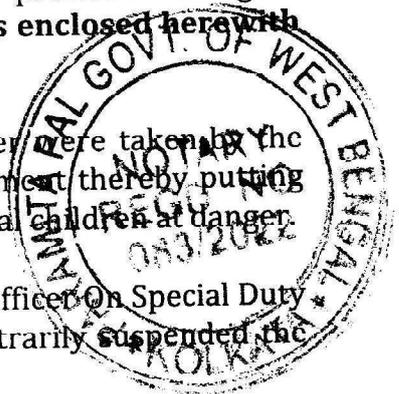
In furtherance to the above, it had been noticed by my client that the officials of M/s Nataraj Hydrocarbors Pvt. Ltd. had engaged some contractor and/or labour to execute the work of expansion of their existing factory structure, in order to resume the manufacturing unit of Plastic Oil from the Waste Plastic Material, without obtaining any permission from West Bengal Pollution Control Board to restart their factory.

The aforesaid acts and conducts on the part of the polluting industry was highly illegal in as much as they cannot resume their business activities without obtaining necessary permission, in accordance with law from WBPCB and therefore unless WBPCB permits them to do so they are not even allowed to expand and operate their business in any manner whatsoever.

In the aforesaid facts and circumstances, by my earlier letter dated 18th September 2024, I requested the Superintendent of Police, Hooghly Rural Police District and the Officer On Special Duty (Operation & Execution), West Bengal Pollution Control Board, to forthwith take steps against the M/s Nataraj Hydrocarbors Pvt. Ltd. for shifting their factory premises which is lying and situated at Village Chotokhanpur, P.O. Belmuri, P.S. Dhandiakhali, District- Hooghly and to immediately stop the construction work carried out by M/s Nataraj Hydrocarbors Pvt. Ltd. at the aforesaid factory premises on urgent basis. **A copy of the aforesaid letter dated 18th September 2024 is enclosed herewith for your kind perusal.**

However, to utter disappointment of my client, no steps whatsoever were taken by the aforesaid authorities and the unit continued to pollute the environment thereby putting the lives of the local citizens and more importantly the lives of the local children at danger.

Further, by a unilateral decision taken on 22nd November 2024, the Officer On Special Duty (Operation & Execution), West Bengal Pollution Control Board arbitrarily suspended the



(Signature)

BIKASH SHAW

Advocate
High Court, Calcutta

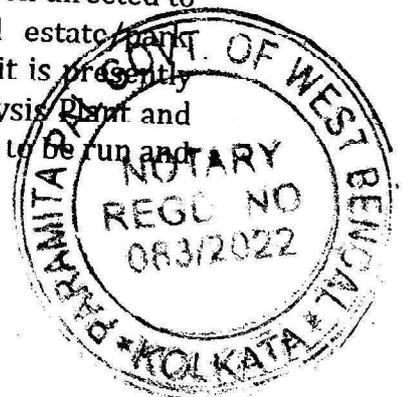
10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

earlier closure order dated 16th July 2024 upon certain conditions and the electricity connection of the unit was ordered to be restored with immediate effect. **A copy of the aforesaid order dated 22nd November 2024 is enclosed herewith for your kind perusal.**

With regard to the aforesaid order dated 22nd November 2024, I on behalf of my client want to submit the following points for your kind consideration:

- a) That the concerned officer i.e. the Officer On Special Duty (Operation & Execution), West Bengal Pollution Control Board should not have passed the aforesaid order exparte in favour of the polluting unit without hearing the contention of my client, who is the original complainant in the matter. Had an opportunity of hearing been granted to my client, they would have pointed out that the polluting unit is continuously polluting the environment while running their Waste Plastic Pyrolysis Plant.
- b) That the concerned officer ought to have considered the fact that the locality i.e. Bajimolla, Village and Mouja Chotokhanpur, P.O. Belmuri, P.S. Dhaniakhali, District-Hooghly- 712 302, where the polluting unit is running their Waste Plastic Pyrolysis Plant, being a residential area is not at all suitable for running such Waste Plastic Pyrolysis Plant.
- c) That the concerned officer should appreciate that since admittedly there is risk of health hazards if a Waste Plastic Pyrolysis Plant is allowed to be run in a residential area then running of such polluting unit must be stopped, more so when there is a kindergarten school is running just adjacent to the said polluting unit.
- d) That the concerned officer should appreciate that the health and welfare of children are of paramount consideration and since there is a kindergarten school is running just adjacent to the said polluting unit, under no circumstances the said polluting unit should be allowed to run for a single day.
- e) That the concerned officer should appreciate that since the unit has been directed to explore the possibility of relocating its activity to an industrial estate/zone, therefore, it is obvious that the existing area where the polluting unit is presently running is not at all suitable for running of such Waste Plastic Pyrolysis Plant and therefore there is no reason as to why polluting unit would be allowed to be run and as to why the closure order granted earlier would be suspended.

[Handwritten Signature]



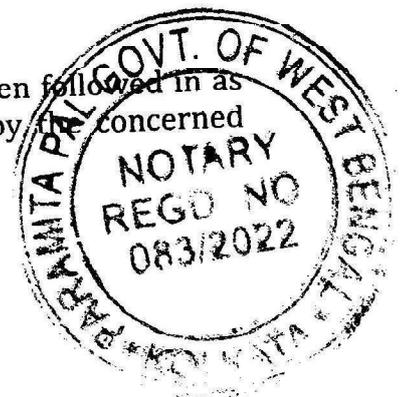
BIKASH SHAW

Advocate
High Court, Calcutta

10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

- f) That the concerned officer should appreciate that it is wholly unthinkable that the environment pollution created by a polluting unit such as Waste Plastic Pyrolysis Plant would be become environment friendly just because of some steps taken by them and therefore there is no reason as to why polluting unit would be allowed to be run and as to why the closure order granted earlier would be suspended.
- g) That the order dated 22nd November 2024 is unjust in as much as the same is self-contradictory and the directions passed therein are mutually destructive in as much as in the same breath the officer in one hand directed the unit to apply for consent to establish and consent to operate for running Waste Plastic Pyrolysis Plant and on the other hand directed the unit to explore the possibility of reallocating its activity to an industrial estate/park and therefore, the aforesaid order is liable to be withdrawn.
- h) The direction to restore the electricity connection of the unit is unacceptable in as much as the same would mean immediate resuming of operation of the polluting unit and resuming of pollution in the locality and therefore such direction should not have been passed at any cost.
- i) The aforesaid order ought not to have been passed exparte in as much as in the hearing, if the complainant was present, they would have pointed out as to how environment pollution is being generated from the polluting unit and therefore the aforesaid exparte order is illegal in the eyes of law.
- j) That the instant matter initiated on the basis of the complaint filed by my client and therefore there was no point as to why the hearing in the instant matter would be taken place without asking my client to be present in the hearing to submit their concerned over the polluting unit and therefore the instant exparte order is liable to be set aside.
- k) That when a matter is being contested by parties, for the interest of justice it is expedient that all the parties would be given equal and adequate chances of hearing but in the instant matter the said principle has not been followed which smells foul on the part of the adjudicating officer.
- l) That in the instant matter principle of natural justice have not been followed in as much as opportunity of hearing has been denied to my client by concerned officer and therefore the aforesaid order is liable to be cancelled.





BIKASH SHAW

Advocate
High Court, Calcutta

10, OLD POST OFFICE STREET,
ROOM NO. 107/4, 4TH FLOOR,
KOLKATA - 700 001
PHONE - 9999738942/7980144836

That in view of the above, your goodselves are requested to cancel, set aside and/or withdraw the suspension of closure order with restoration of electricity passed by the Officer on Special Duty (Operation & Execution), West Bengal Pollution Control Board, Hooghly Regional Office, dated 22nd November 2024 with immediate effect and to review the same by issuing notice afresh upon all the concerned parties including my client and to take a fresh decision after considering the submission of the respective parties.

An early action in compliance with the aforesaid request would be highly appreciated.

This is without prejudice to my client's other rights and contentions involved in the matter.

Thanking You,

Yours truly,

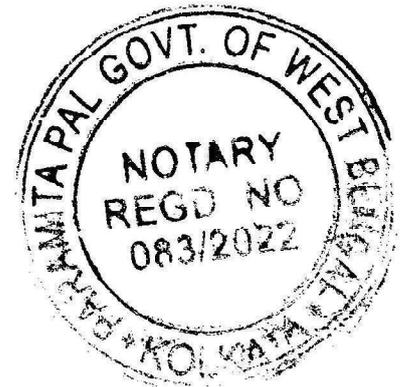
Bikash Shaw

Advocate

Enco : As above.

Copy to :

1. The Superintendent of Police,
Hooghly Rural Police District,
Singur, Kamarkundu, Hooghly- 712 407.
2. The Officer on Special Duty
(Operation and Execution),
West Bengal Pollution Control Board,
Department of Environment,
Government of West Bengal,
Paribesh Bhawan, 10A, Block-LA,, Sector-3,
Bidhannagore, Kolkata - 700106.
3. The Prodhan,
Belmuri Gram Panchayat, Rudrani,
Mallikpur, Hooghly - 712302.





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* Consignment Number

EW144712444IN



150/82

EW144712444IN JUR:6987140712444IN
SP: KOLKATA GPO (700001)
Counter No:14,23/12/2024,15:24:19
To:THE SIBPT. OF HOWRAH RURAL P
PIN:712207, Nalikul SO
From:RTKASH SMAIL,18 OLD POST OFF
Wt:35gms
Amt:41.30,Tax:6.30,Amt.Paid:41.00(Cash)
(Track on www.india-post.gov.in)
Dial 18002444449 (Wear Masks, Stay Safe)

Track More

Table with 7 columns: Booked At, Booked On, Destination Pincode, Tariff, Article Type, Delivery Location, Delivery Confirmed On. Row 1: KOLKATA GPO, 23/12/2024 15:24:19, 712407, 41.30, Inland Speed Post, Nalikul SO, 27/12/2024 14:12:26

Event Details For : EW144712444IN

Current Status : Item Delivered(Addressee)

Table with 4 columns: Date, Time, Office, Event. Shows tracking history from 27/12/2024 14:12:26 (Item Delivered) back to 23/12/2024 15:24:19 (Item Booked).



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EW144712435IN

EW144712435IN INR:698/144712
 SP KOLKATA GPO (700001)
 Counter No:14,23/12/2024,15:19
 To:THE CHAIRMAN, H R P C R
 PIN:700106, Bidhan Nagar IB Market SO
 From:RITESH SHANU, 10 OLD POST OFFI
 Wt:35gms
 Amt:17.70, Tax:2.70, Amt.Paid:18.00(Cash)
 (Track on www.indiapost.gov.in)
 (Dial 18002444444) (Wear Mask, Stay Safe)

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	23/12/2024 15:24:19	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	24/12/2024 16:25:39

Event Details For : EW144712435IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:38:56	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOL AP TMO	Item Dispatched
23/12/2024	22:27:05	KOL AP TMO	Item Received
23/12/2024	15:49:48	KOLKATA GPO	Item Dispatched
23/12/2024	15:32:00	KOLKATA GPO	Item Bagged
23/12/2024	15:24:19	KOLKATA GPO	Item Booked

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EW144712373IN

EW144712373IN IN:1447144712373
 SO: KOLKATA GPO (700001)
 Counter No:14, 23/12/2024, 15:24
 To: THE OFFICER, O.N. B. POLI. UNION CO
 PIN: 700104, Bidhan Nagar IB Market SO
 From: KIVACH SHAL, 10 OLD PORT OFFI
 Wt: 35gms
 Amt: 17.70, Tax: 2.70, Amt. Paid: 18.00 (Cash)
 <Track on www.indiapost.gov.in>
 <Call 18002666868 > <Dear Maaka, Stay Safe>

Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	23/12/2024 15:24:19	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	24/12/2024 16:25:39

Event Details For : EW144712373IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:38:56	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOLAP TMO	Item Dispatched
23/12/2024	22:27:05	KOLAP TMO	Item Received
23/12/2024	15:49:48	KOLKATA GPO	Item Dispatched
23/12/2024	15:32:00	KOLKATA GPO	Item Bagged
23/12/2024	15:24:19	KOLKATA GPO	Item Booked





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EW144712413IN

EW144712413IN INR:6997144712413IN
 SP KOLKATA GPO (700001)
 Counter No:14,23/12/2024,15:24
 To:THE SENIOR I.A.M R P C B
 PIN:700106, Bidhan Nagar IB Market SO
 From:RTKASH SHAW,10 OLD POST OFFI
 Wt:35gms
 Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002448868> (Wear Masks, Stay Safe)

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	23/12/2024 15:24:19	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	24/12/2024 16:25:39

Event Details For : EW144712413IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:38:56	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOL AP TMO	Item Dispatched
23/12/2024	22:27:05	KOL AP TMO	Item Received
23/12/2024	15:49:48	KOLKATA GPO	Item Dispatched
23/12/2024	15:32:00	KOLKATA GPO	Item Bagged
23/12/2024	15:24:19	KOLKATA GPO	Item Booked



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EW144712400IN

EW144712400IN TRK:EW144712400IN
 SP: KOLKATA GPO (700001)
 Counter No:14,23/12/2024,15:24
 To:THE PRINCIPAL,DEPT. OF FINANCE
 PIN:700106, Bidhan Nagar IB Market SO
 From:NIKESH SHANU (G.O. POST OFF)
 Wt:3500g
 Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18007666868> <Wear Masks, Stay Safe>



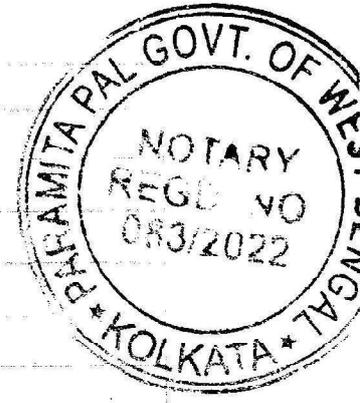
Track More

Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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Event Details For : EW144712400IN

Current Status : Item Delivered(Addressee)

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24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:38:56	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOLAP TMO	Item Dispatched
23/12/2024	22:27:05	KOLAP TMO	Item Received
23/12/2024	15:49:48	KOLKATA GPO	Item Dispatched
23/12/2024	15:32:00	KOLKATA GPO	Item Bagged
23/12/2024	15:24:19	KOLKATA GPO	Item Booked



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EW144712395IN

EW144712395IN INR:6987144712395IN
 SO KOLKATA GPO (700001)
 Counter No:14,23/12/2024,15:24
 To:THE OFFICER D.M.R.P.C.B
 PIN:700106, Bidhan Nagar IB Market SO
 From:KIRAN SHAN,10 U.D POST OFFI
 NH:35/2/24
 Amt:12.70,Ins:2.70,Amt.Paid:14.00(Cash)
 (Track on www.indiapost.gov.in)
 (Mail 1900346500) (Wear Mask, Stay Safe)

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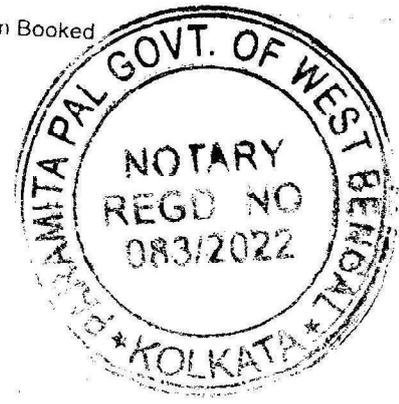
TRACK MORE

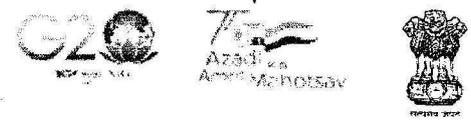
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KOLKATA GPO	23/12/2024 15:24:19	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	24/12/2024 16:25:39

Event Details For : EW144712395IN
Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:38:56	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOL AP TMO	Item Dispatched
23/12/2024	22:27:05	KOL AP TMO	Item Received
23/12/2024	15:49:48	KOLKATA GPO	Item Dispatched
23/12/2024	15:32:00	KOLKATA GPO	Item Bagged
23/12/2024	15:24:19	KOLKATA GPO	Item Booked

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EW180227383IN

EW180227383IN IPR:69871802273
 GP KOLKATA GPO (700001)
 Counter No:14, 23/12/2024, 15:24
 To: THE PRADHAN MANTRI GRAM SAMIKSHA
 PIN: 712302, Dhaniakhali SO
 From: ANTKASH SHAL, 10 OLD PORT OFFI
 Wt: 350gms
 Amt: 41.30, Tax: 4.30, Amt. Paid: 41.00 (Cash)
 <Track on www.indiapost.gov.in>
 <Dial 18002664869> <Dear Maam, Stay Safe>

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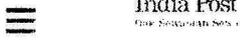
Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
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Event Details For : EW180227383IN

Current Status : Item Delivered (Addressee)

Date	Time	Office	Event
26/12/2024	16:25:16	Rudrani BO	Item Delivered (Addressee)
26/12/2024	10:25:12	Dhaniakhali SO	Item Bagged
26/12/2024	10:25:12	Dhaniakhali SO	Dispatched to BO
26/12/2024	10:25:12	Dhaniakhali SO	Item Dispatched
24/12/2024	16:00:58	BELMURI BO	Item Onhold Divert to BO
24/12/2024	10:14:49	Dhaniakhali SO	Item Bagged
24/12/2024	10:14:49	Dhaniakhali SO	Dispatched to BO
24/12/2024	10:14:49	Dhaniakhali SO	Item Dispatched
24/12/2024	09:46:53	Dhaniakhali SO	Item Received
24/12/2024	05:00:22	Howrah Ground Mail Agent	Item Dispatched
24/12/2024	04:55:35	Howrah Ground Mail Agent	Item Received
24/12/2024	04:46:58	Howrah ICH	Item Dispatched
24/12/2024	04:26:37	Howrah ICH	Item Bagged
24/12/2024	01:01:04	Howrah ICH	Item Received
23/12/2024	16:33:52	KOLKATA GPO	Item Dispatched
23/12/2024	16:04:35	KOLKATA GPO	Item Bagged
23/12/2024	15:24:19	KOLKATA GPO	Item Booked





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EW144712387IN

EW144712387IN INK:6967144712387IN
 SP: KOLKATA GPO (700001)
 Counter No:11, 23/12/2024, 15:24
 To: THE PAU/BONGH, W B P C R
 PIN: 700106, Bidhan Nagar IB Market SO
 From: BIKASH SAHA, 10 OLD POST OFFI
 WT: 350gms
 Amt: 17.70, Tax: 2.70, Amt. Paid: 15.00 (Cash)
 Track on www.indiapost.gov.in
 (Dial 18002666666) (Wear Masks, Stay Safe)



Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	23/12/2024 15:24:19	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	24/12/2024 16:25:39

Event Details For : EW144712387IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:38:56	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOLAP TMO	Item Dispatched
23/12/2024	22:27:05	KOLAP TMO	Item Received
23/12/2024	15:49:48	KOLKATA GPO	Item Dispatched
23/12/2024	15:32:00	KOLKATA GPO	Item Bagged
23/12/2024	15:24:19	KOLKATA GPO	Item Booked

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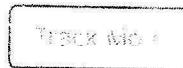
* Consignment Number

EW144712427IN



EW144712427IN INR:6987149712
 SP KOLKATA GPO <700001>
 Counter No:14,23/12/2024,15:24
 To:THE MEMBER SE,N A P C B
 PIN:700106, Bidhan Nagar IB Market SO
 From:RIKASH SWM,10 OLD POST OFFI
 Wt:350gms
 Amt:17.70,Tax:2.70,Amt.Paid:18.00(Cash)
 <Track on www.indiapost.gov.in>

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Booked At	Booked On	Destination Pincode	Tariff	Article Type	Delivery Location	Delivery Confirmed On
KOLKATA GPO	23/12/2024 15:24:19	700106	17.70	Inland Speed Post	Bidhan Nagar IB Market SO	24/12/2024 16:25:39

Event Details For : EW144712427IN

Current Status : Item Delivered(Addressee)

Date	Time	Office	Event
24/12/2024	16:25:39	Bidhan Nagar IB Market SO	Item Delivered(Addressee)
24/12/2024	09:47:36	Bidhan Nagar IB Market SO	Out for Delivery
24/12/2024	08:38:56	Bidhan Nagar IB Market SO	Item Received
24/12/2024	06:27:22	KOL AP TMO	Item Dispatched
23/12/2024	22:27:05	KOL AP TMO	Item Received
23/12/2024	15:49:48	KOLKATA GPO	Item Dispatched
23/12/2024	15:32:00	KOLKATA GPO	Item Bagged
23/12/2024	15:24:19	KOLKATA GPO	Item Booked

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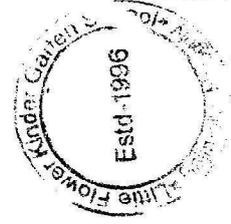


LITTLE FLOWER KINDER GARTEN SCHOOL

63



A Unit of Belmuri Little Flower Unnayan Samity
Regd.No. S/1L/31313 of 2005-06
Estd- 1996
Dise Code-19121802607
Belmuri, Dhaniakhali, Hooghly., Pin-712302



CERTIFIED TRUE COPY OF THE EXTRACT OF THE RESOLUTION PASSED BY THE GOVERNING BODY OF LITTLE FLOWER KINDER GARTEN SCHOOL AT THEIR MEETING HELD ON 3RD DAY OF MARCH 2025 AT CHOTOKHANPUR, P.O. BELMURI, P.S. DHANIAKHALI, HOOGHLY - 712302

Date: 03/03/2025

"RESOLVED THAT the School shall file a petition before Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata against Nataraj Hydrocarbons Private Limited and other statutory authorities thereby pointing out the environment pollutions created by the said industry which causing immense health problem to little children and others.

FURTHER RESOLVED THAT Mr. Manas Kumar Ghosal, our esteemed President be and is hereby authorized :

1. To file the petition before Hon'ble National Green Tribunal, Eastern Zonal Bench, Kolkata against Nataraj Hydrocarbons Private Limited and other statutory authorities.
2. To sign, verify and prosecute the petition, and to file all necessary Applications, Replies, Rejoinder, and other related proceedings as required, on behalf of the school regarding the aforesaid purpose before the Hon'ble NGT.
3. To nominate and appoint Attorneys, Advocates and to sign and give Vakalatnamas and/or appear before Hon'ble NGT and to act in respect of the aforesaid matters.
4. And to do all acts things and deeds which may be considered necessary in connection with the above referred matter as fully and effectually in all respects.

RESOLVED FURTHER THAT Mr. Susanta Kumar Ghosh, Treasurer of the School be and is hereby authorized to furnish a copy of this resolution certified as true copy."

Date : 3rd March 2025

Certified to be true.

Susanta Kumar Ghosh
Treasurer
Little Flower K.G. School
Belmuri, Hooghly



VAKALATNAMA

BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL JURISDICTION

O. A.NO. OF 2025/EZB;

In the matter of:
LITTLE FLOWER KINDER GARTEN SCHOOL
... APPLICANT

VERSUS
STATE OF WEST BENGAL AND OTHERS
... RESPONDENTS

VAKALATNAMA ON BEHALF OF: APPLICANT

KNOW ALL MEN BY THIS presents that we do hereby put and depute in our place and stead Mr. BIKASH SHAW, Advocate-on-record to act, Prosecute and defend in the above matter and to do all such acts, and things and pay all such fees and charges in connection therewith as he shall deem necessary and we undertake and promise to pay to the said Advocate -on-record all such costs charges and expenses as they may or shall from time to time suffer, incur or be put to in the premises and shall pay the balance of all costs and charges any expenses (if any) within one month after issue of the allocature.

IN WITNESS WHEREOF we sign and execute this vakalatnama on this Day of
March, 2025

Name of Advocate

Mr. Bikash Shaw, Advocate
High Court at Calcutta
10, Old Post Office Street,
Top Floor, Room No. 107/4,
Kolkata - 700001.
Phone#9999738942
Email id: bikash90999@gmail.com



Manas Kumar - Cabaret

President
Little Flower Kinder Garten School

Reviewed the vakalat nama
from the executant
Satisfied & Accepted by me.

 D. Kash Shaw
Advocate

**BEFORE THE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA
ORIGINAL JURISDICTION**

O.A. NO. OF 2025/EZB

**LITTLE FLOWER KINDER
GARTEN SCHOOL**

.... APPLICANT

VERSUS

**STATE OF WEST BENGAL AND
OTHERS**

.... RESPONDENTS



ORIGINAL APPLICATION

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